STATE WATER (PREVENTION AND CONTROL OF POLLUTION) RULES AND AMENDMENTS THEREOF

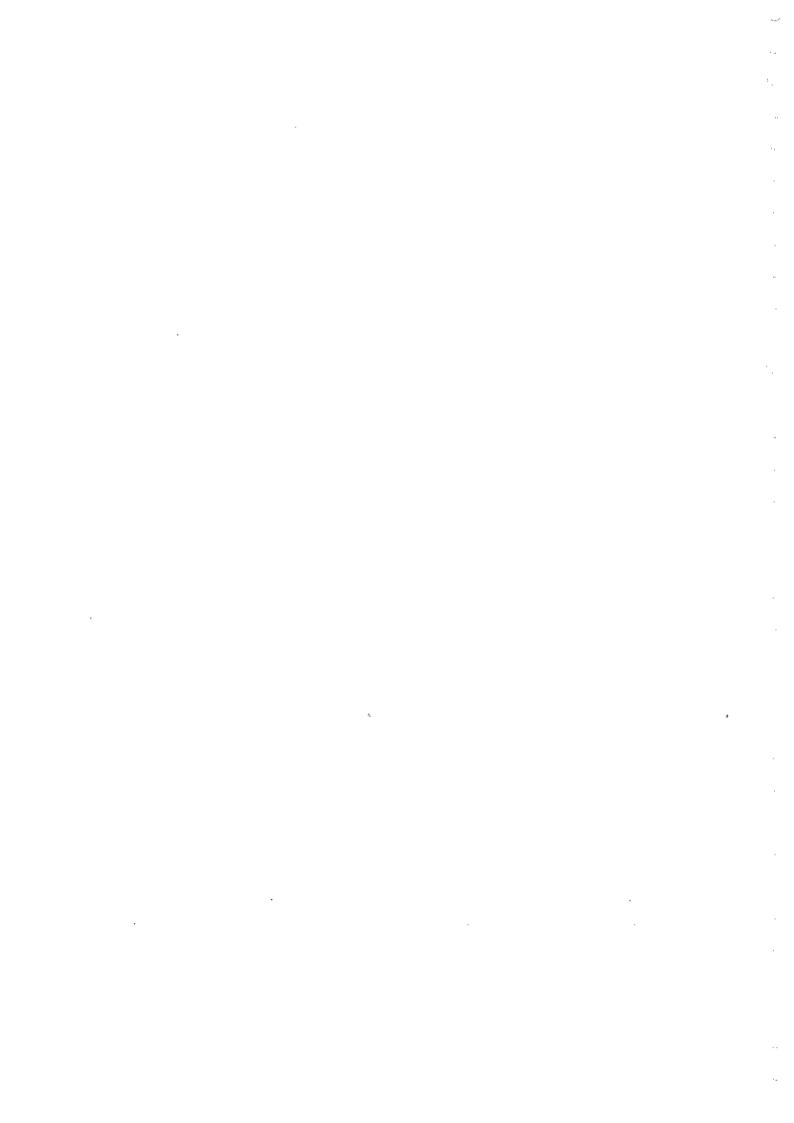


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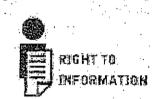
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[Price: ₹. 6-00 Paise.

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RULES SUPPLEMENT TO PART - I EXTRAORDINARY

OF

THE TELANGANA GAZETTE

PUBLISHED BY AUTHORITY

No. 130]

HYDERABAD, WEDNESDAY, JUNE 1, 2016.

NOTIFICATIONS BY GOVERNMENT

LAW DEPARTMENT

 (\underline{F})

LAWS IN THE COMBINED STATE OF ANDHRA PRADESH AS ON 02-06-2014, THE APPOINTED DAY ADAPTATION TO THE STATE OF TELANGANA.

[GO. Ms. No. 45, Law (F), I# June, 2016.]

In exercise of the powers conferred by Section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) the Governor of Telangana hereby makes the following order, namely:-

- (1) This order may be called the Telangana Adaptation of Laws Order, 2016.
 - (2) It shall come into force with effect from 01.06.2016.
- 2. (1) In this Order;-
 - (a) "Law" includes any enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having, immediately before the appointed day, the force of law in the whole of the State of Andhra Pradesh;
 - (b) appointed day means the 2"d day of June, 2014;
 - (c) existing law means an Andhra Pradesh Law.
- 3. The Andhra Pradesh General Clauses Act, 1891 shall apply for the interpretation of this Order as it applies for the interpretation of a State Act.
- 4. For the purpose of this Order, and the laws adapted herein, the expression "the State" shall have the meaning and area as specified in section 3 of the Andhra Pradesh Reorganisation Act, 2014.
- 5. The Acts / Regulations, specified in the <u>First Schedule</u> to this Order including the laws made thereunder, and which were in force in the whole of the State of Andhra Pradesh as on the appointed day immediately before the formation of the State of Telangana, shall, until altered, repealed or amended by the competent Legislature or by

other competent authority, have effect and be in force in the State of Telangana, subject to the adaptation and modifications as specified below, or if it is so directed shall stand repealed,-

- the short title of every Act / Regulation specified in Column (3) of the First Schedule and its citation by the number and year as indicated therein shall be amended as specified in the corresponding entry in column (4) thereof and all references to any such law in any other law shall stand modified accordingly;
- (b) for the words "Andhra Pradesh" wherever they occur the word "Telangana" shall be substituted therefor and there shall also be made in any sentence in which the said expression or any expression cognate thereto or any grammatical variation thereof occurs, such consequential amendment as the rilles of grainmar may require.
- All the other laws, including those made under the adapted Acts, specified in Column (4) of the Second Schedule, which were in existence as on 02.06.2014, but not adapted as on the date of this Order, shall be deemed to have been adapted to the State of Telangana.
- The enactments specified in the Third Schedule shall stand repealed, to the extent mentioned in the fifth column thereof.
- Nothing in this Order, shall affect the previous operation of, anything duly done or suffered under, any existing. law, or any right, privilege, obligation or hability already acquired; accrued or incurred under any such law, or any penalty, forfeiture or punishment incurred in respect of any offence already committed against any such law.

PART - V (STATE RULES)

'ANDHRA PRADESH WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1976

G.O.Ms.No.559, dt. 4-12-1976: — In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), the State Government after consultation with the State Board for Prevention and Control of Water Pollution hereby makes the following rules, namely :

Chapter !

- Preliminary 1. Short title and commencement:—(1) These Rules may be called the Andhra Pradesh Water (Prevention and Control of Pollution) Rules, 1976.
- (2) They shall come into force on the date of their publication in the Official Gazette.
 - 2. Definitions:—In these Rules unless the context otherwise requires,—
 - (a) "Act" means the Water (Prevention and Control of Pollution)
 - (b) "Chairman" means the Chairman of the State Board;
 - (3) "State Board Laboratory" means a laboratory established or recognised as such under sub-section (2) of Section 17;
 - "State Water Laboratory" means a laboratory established of specified as such under sub-section (1) of Section 52;
 - "Form" means a form set out in Schedule 1;
 - "Member" means a member of the State Board and includes
 - "Member Secretary" means the Member Secretary of the State
 - (h) "section" means a section of the Act;
 - (i) "scheclule" means a schedule appended to these rules;
 - (j) 'jear' means the financial year commencing on the first day
- ²[(k) "Health care Establishment" shall mean and include all the Hospitals, Nursing Homes, Diagnostic centres and Laboratories irrespective of size capacity bed strength.]

Chapter !!

Terms and Conditions of Service of the Members of the State Board and of Committees of State Board

3. Salaries, allowances and other conditions of service of the Chairman :--(1) The Chairman shall be paid a fixed monthly salary of

^{1.} Published in A.P. Gaz., Part II, (Ext.), dl. 13-1-1977.

^{2.} Added by G.O.Ms.No. 50, dt. 28-9-1994.

- (2) The other terms and conditions of service of the Chairman, including allowances payable to him, shall be payable as may be specified in his order of appointment and in the absence of being so specified, such terms and conditions shall be, as far as may be, the same as are applicable to a Grade I Officer of corresponding status of the State Government.
- (3) Notwithstanding anything contained in sub-rules (1) and (2), where a Government servant is appointed as Chairman, the terms and conditions of his service shall be such as may be specified by the State Government from time to time.
- 4. Salaries, allowances and other conditions of service of Member-Secretary:—(1) The Member-Secretary shall be paid a monthly pay in the scale of Rs.1,675-75-2,125.
- (2) The other terms and conditions of service of the Member-Secretary including allowances payable to him, shall be, as far as may be, the same as are applicable to a Grader I Officer of corresponding status of the State Government.
- (3) Notwithstanding anything contained in sub-rules (1) and (2) where a Government servant is appointed as Member-Secretary, the terms and conditions of his service shall be such as may be specified by the State Government from time to time.
 - 5. Terms and conditions of service of members of the State Board:—(1) Non-official members of the State Board resident in Hyderabad shall be paid an allowance of rupees twenty-five per day for each day of the actual meetings of the State Board.
 - (2) Non-official members of the State Board, not resident in Hyderabad shall be paid an allowance of rupees twenty five per day for each day of the actual meetings of the State Board, and also travelling allowance and daily allowance at such rate as is admissible to a Grade-1 Officer of the State Government:

Provided that in case of a member of Legislature who is also a member of the State Board, the said daily and travelling allowance will be admissible when the Legislature is not in session and on production of a certificate by the member that he has not drawn any such allowance for the same journey and halts from any other Government source.

6. Fees and allowances to be paid to such members of a committee of the State Board as are not members of the Board under sub-section (3) of Section 9:—A member of a committee of the State Board shall be paid in respect of meetings of the committee travelling and daily allowances, if he is a non-official, at the rates specified in Rule 5, as if he were member of the State Board and, if he is a Government servant at the rates, admissible under the relevant rules of the respective Government under whom he is serving.

Powers and Duties of the Chairman and Member-Secretary and Appointments of Officers and Employees

- 7. Powers and duties of the Chairman :- (1) The Chairman shall have overall control over the day-to-day activities of the State Board.
- (2)(i) The Chairman may undertake tours within State for carrying out the functions, of the State Board:

Provided that he shall keep the State Government (Secretary to the Government, Housing, Municipal Administration and Urban Development Department) and the State Board, informed of his tours.

- (ii) The Chainnan, may, with the prior approval of the State Government, visit any place outside the State.
- (3) Subject to rules, if any, made under sub-section (3) of Section 12, the Chairman shall have full powers in matters of promotion, confirmation, transfer and termination of service of the officers and employees of the
- (4) In the matter of acceptance to tenders, the Chairman shall have full powers subject to the concurrence of the State Board:

Provided that no such concurrence is required for the acceptance of tenders up to an amount of rupees one thousand in each case.

- (5) Subject to overall sanctioned budget provision, the Chairman shall have full powers to administratively approve and sanction all estimates.
- 8. Creation and abolition of posts: -- The State Board may create such posts as it considers necessary for the efficient performance of its functions and may abolish any post, so created:

Provided that for the creation of, and appointment to, the post above the cadre of Assistant Engineer and equivalent posts, the State Board shall

- 9. Powers and duties of the Member-Secretary :- The Member-Secretary shall be subordinate to the Chairman and shall, subject to the control of the Chairman, exercise the following powers, namely,-
 - (1) The Member-Secretary shall be incharge of all the confidential papers of the Board and shall be responsible for preserving them.
 - (2) The Member-Secretary shall produce such papers whenever so directed by the Chainnan or by the State Board.
 - (3) The Member-Secretary shall make available to any member of the State Board for his perusal, any record of the Board.
 - The Member-Secretary shall be entitled to call for the services of any officer or employee of the State Board, and files, papers and documents for study from any department of the Board, as

also to carry out inspection of any department at any time including checking of accounts, vouchers, bills and other records and stores pertaining to the Board or regional offices thereunder.

- (5) The Member-Secretary may withhold any payment: Provided that as soon as may be after such withholding of payment the matter shall be placed before the State Board for its approval.
- (6) The Member-Secretary shall make all arrangements for holding meeting of the State Board and meetings of the Committee constituted by the State Board.
- (7) All orders or instructions to be issued by the State Board shall be over the signature of the Member-Secretary or of any other officer authorised in this behalf by the Chairman.
- (8) The Member-Secretary shall authorise, sanction or pass all payments against allotments made or estimates sanctioned.
- (9) The Member-Secretary shall write and maintain confidential reports of all Class I and II officers of the State Board and shall get them countersigned by the Chairman.
- (10) The Member-Secretary shall countersign the confidential reports of all the Class III employees of the State Board.
- The Member-Secretary shall sanction the annual increments of Class I and Class II Officers of the State Board : (11)(i)Provided that the increment of Class I and Class II Officers shall be withheld only with the approval of the Chairman.
 - (ii) The annual increments of other employees of the State Board not referred to in Clause (i) shall be sanctioned by officers authorised in this behalf by the Member-Secretary.
 - (12) The Member-Secretary shall have full powers for according technical sanction to all estimates.
 - (13) The Member-Secretary shall exercise such other powers and perform such other functions as may be delegated to him from time to time either by the Board or by the Chairman.

Chapter IV

Temporary Association of Persons with State Board

10. Manner and purpose of association of persons with State Board :--(1) The State Board may invite any person whose assistance or advice it considers useful to obtain in performing any of its functions, to participate in the deliberations of any of its meetings.

(2) If the persons associated with the Board under sub-rule (1) happens to be a non-official, resident in Hyderabad, he shall be entitled to get an

allowance of rupees twenty-five per day for each day of actual meeting of the State Board in which he is so associated.

- (3) If such person is non-resident in Hyderabad he shall be entitled to get an allowance of rupees twenty-five per day for each day of actual meeting of the State Board in which he is so associated and also to travelling allowance and daily allowance at such rates as is admissible to a Grade I Officer of
- (4) Notwithstanding anything in sub-rules (2) and (3), if such person is a Government servant or an employee in a Government undertaking he shall be entitled to travelling and daily allowance only at the rates admissible under the relevant rules applicable to him.

Chapter V

Consulting Engineer

 $11.\,A$ ppointment of consulting engineer :—For the purpose of assisting the State Board in the performance of its functions the Board may appoint a consulting engineer to the Board for a specified period not exceeding four months:

Provided that the Board may, with the prior approval of the State Government extend the period of the appointment from time to time;

· Provided further that if at the time of the initial appointment the State Board had reason to believe that the services of the consulting engineer would. be required for a period of more than four months, the State Board shall not make the appointment without the prior approval of the State Government.

- 12. Power to terminate appointment :-- Notwithstanding the appointment of a consulting engineer for a specified period under Rule 11, the State Board shall have the right to terminate the services of the consulting engineer before the expiry of the specified period, if, in the opinion of the Board, the consulting engineer is not discharging his duties properly or to the satisfaction of the Board or such a course of action is necessary in the public interest.
- 13. Emoluments of the consulting engineer:—The State Board may pay the consulting engineer suitable emoluments or fees depending on the nature of work, and the qualifications and experience of the consulting

Provided that the State Board shall not appoint any person as consulting Engineer without the prior approval of the State Government if the emoluments or fees payable to him exceeds rupees one thousand per month.

14. Tours by consulting engineer: -The consulting engineer may -ndertake tours within the State for the performance of the duties entrusted to him by the State Board and in respect of such tours he shall be entitled to travelling and daily allowances as admissible to a Grade I Officer of the

State Government. He shall, however, get the prior approval of the Member-Secretary to his tour programme.

15. Consulting engineer not to disclose information: —The consulting engineer shall not disclose any information either given by the State Board or obtained during the performance of the duties assigned to him either from the State Board or otherwise, to any person other than the State Board without the written permission of the Board.

16. Duties and functions of the consulting engineer: —The consulting engineer shall discharge such duties and perform such functions as are assigned to him, by the State Board and it will be his duty to advise the Board on all technical matters referred to him by the Board.

Chapter VI

Budget of the State Board

- 17. Form of budget estimates: --(1) The budget in respect of the year next ensuing, showing the estimated receipts and expenditure of the State Board shall be prepared in Forms I, II, III and IV and submitted to the State Government.
- (2) The estimated receipts and expenditure shall be accompanied by the revised budget estimates for the current year.
- (3) The budget shall, as far as may be based on the account heads specified in Schedule II.
- 18. Submission of budget estimates to the State Board :--(1) The budget estimates as complied in accordance with Rule 17 shall be placed by the Member-Secretary before the State Board by the 5th October each year
- for approval. (2) After approval of the budget estimates by the State Board, four copies of the final budget proposals incorporating therein such modifications 'as have been decided upon by the State Board shall be submitted to the State Government by the 15th October, each year.
- 19. Estimates of establishment expenditure on fixed recurring charges: -(1) The estimates of expenditure on fixed establishment as well as fixed monthly recurring charges on account of rent-allowances, etc. shall provide for the gross sanctioned pay without deductions of any kind.
- (2) To the estimates referred to in sub-rule (1) shall be added a suitable provision for leave salary based on past experience with due regard to the intention of the less members of the staff in regard to leave as far as the same can be ascertained.
- (3) If experience indicates that the total estimate, for fixed charges referred to in sub-rules (1) and (2) is not likely to be fully utilised, a suitable lump deduction shall be made from the total amount estimated.

- 20. Re-appropriations and emergent expenditure:—No expenditure which is not covered by a provision in the sanctioned budget estimates, or which is likely to be in excess over the amount provided under any head, shall be incurred by the State Board without provision being made by re-appropriation. from some other head under which savings are firmly established and available.
- 21. Power to incur expenditure :-- The State Board shall incur expenditure out of the funds received by it in accordance with the instructions laid down under the State Financial Rules of the State Government and other instructions issued by that Government from time to time.
- 22. Operation of fund of the State Board :-- The fund of the State Board shall be operated by the Member-Secretary of the State Board or in his absence by any officer of the State Board who may, subject to the approval of the State Government, be so empowered by the State Board.
- . 23. Saving:—Nothing in this Chapter shall apply to a budget already finalised before the commencement of these rules.

Chapter VII

Annual Report of the State Board

24. Form of annual report: —The annual report in respect of the year last ended giving a true and full account of the activities of the State Board during the previous financial year shall contain the particulars specified in Schedule III and shall be submitted to the State Government by the 15th of

Chapter VIII

Account of the State Board

25. Form of annual statement of accounts of the State Board: The annual statement of accounts of the State Board shall be in Forms

Chapter IX

¹[Report of the State Board Analyst and the qualifications of Analysts]-

26. Form of report of State Board Analyst: -- When a sample of --any water sewage or trade effluent has been sent for analysis to a laboratory established or recognised by the State Board, the State Board Analyst appointed under sub-section (3) of Section 53 shall analyse the sample and submit to the State Board a report in triplicate in Form X of the result of such analysis.

[26-A. Persons possessing, the following qualifications are eligible for appointment as Government Analysts or as Board Analysts under subsection (2) or sub-section (3) of Section 53 of the Act as the case may be

^{1.} Substituted by G.O.Rt.No. 40, H.M.A. & U.D. (M.A), dt. 12-1-1981. 2. Inserted by Ibld.

1st of 2nd Class M.Sc., in Chemistry or its equivalent of a University in India established or incorporated by or under a Central Act, State Act or recognised by the University Grants Commission with five years experience in the analysis of water in a teaching, research or Government Institution.

ΟŔ

Post Graduate degree in Public Health Engineering or Chemical Engineering with five years experience in the analysis of water, sewage and industrial waste water in a teaching, research, or Government Institution:

Provided that for the first five years from the date of constitution of the Board i.e. 24th January, 1976 exemption will be given for appointment of persons possessing the above experience.

Chapter X

State Water Laboratory

- 27. Functions of the State Water Laboratory:—The State Water Laboratory shall cause to be analysed any samples of water, sewage or trade effluent received by it from any officer authorised by the State Board for the purpose, and the findings shall be recorded in triplicate in Form XI.
- 28. Fees for report:—The fees for each such report shall be such as may notified by the State Government from time to time.

Chapter XI

Powers and Functions of the Board

- 29.Section 19(1) of the Water (Prevention and Control of Pollution) Act, 1974 will be applicable to the entire State of Andhra Pradesh.
- 30. Power to take samples:—The State Board or any officer empowered by it in this behalf shall have powers to take for the purpose of analysis samples of water from any stream or well or samples of sewage or trade effluent which is passing from any plant or vessel or from or over any place into any such stream or well anywhere in the State from any place within or outside the premises of the industry at any time.
- 31. Form of notice:—A notice under Clause (a) of sub-section (3) of Section 21 shall be in the Form XII.
- 32. Application for consent:—An application for obtaining the consent of the Board for bringing into use any new or altered outlet for the discharge of sewage or trade effluent into a stream or well or begin to make any new discharge of sewage or trade effluent into a stream or well under Section 25, or for continuing an existing discharge or sewage or trade effluent into a stream or well under Section 26 shall be made to the State Board in Form XIII.

ID

- (132-A. Small Scale Industries other than those listed in Schedule (IV) shall also make an application to State Andhra Pradesh Pollution Control Board, in Form XIII-A for the purpose specified in Rule 32. acknowledgement of this application form would serve the purpose of Consent and there is no need for the industry to obtain periodical renewal of consent till such time that a unit modifies/changes its process or processes. Such application shall be accompanied by fees specified by the State Board, State Board may conduct randorn checks or call for information from any small scale unit, and make a formal consent order prescribing conditions, etc., as
- 33. Procedure for making inquiry into application for consent:--(1) On receipt of an application for consent under Section 25 or Section 26, the State Board may depute any of its officers accompanied by as many assistants as may be necessary to visit the premises of the applicant to which such application relates, for the purpose of verifying the correctness or otherwise of the particular furnished in the application or for obtaining such further particulars or information as such officer may consider necessary. Such officer may for that nurpose inspect any place where water or sewage or trade effluent is discharged by the applicant or treatment plants, purification works or disposal systems of the applicant, and may require the applicant to furnish to him any plants, specifications and other data relating to such treatment plants, purification works or disposal systems or any part thereof
- (2) Such officer shall, before visiting any premises of the applicant for the purpose of inspection under sub-rule (1) above, give notice to the applicant of his intention to do so in Form XIV. The applicant shall furnish to such officer all facilities that such officer may legitimately require for the purpose.
- · (3) An officer of the State Board may, before or after carrying out an inspection under sub-rule (1) above, require the applicant to furnish to him, orally or in writing such additional information or clarification, or to produce before him such documents as he may consider necessary for the purpose. of investigation of the application and may for that purpose summon the applicant or his authorised agent to the office of the State Board.
 - 34. [Omitted]
 - 35. [Omitted]
- 2[36. All the health care establishments shall follow the regulatorly guidelines as mentioned in Schedule V.j
- 37. All health care establishments having bed-strength of 25 or more shall take consent for establishment and operation of outlets as per Section 25 of the Act.
- 3[37-A. All the Health Care Establishments as defined under Rule 2(k) and having a bed strength of twenty five (25) or more shall apply for consent for Establishment/Operation in Form-XIII (A) of Schedule-I".]

^{1.} Inserted by G.O.Ms.No. 26, dt. 19-4-1994.

Added by G.O.Ms.No. 50, dt. 28-9-1994.
 Added by G.O.Ms.No. 78, dt. 27-6-1998.

980

SCHEDULE I

FORM I

State Board for Prevention and Control of Water Pollution
Detailed Budget Estimates for the year 19...........

(See Rule 17)

ADMINISTRATION

(Expenditure)

			(,	r		
Heads of Account	past	ctuals for the Sanctioned est three years estimate for the current 19 19 19 year 19		Actuals of last six months i.e. year	Actuals of six months for the curren year 19	
1		2 3 4	5	6	7	
Revised estimate the curre year 19	for :	Budget estimate for the next year 19	Variations between cols. 7 & 8	Variations between cols. 8 & 9	Explanation for columns 10 & 11	
8 9		10	11	12		

FORM II

- State Board for Prevention and Control of Water Pollution Establishment
- Statement of details of provision proposed for pay of officers/ Establishment for the year 19......

(See Rule 17)

Name	Reference		pay of the post	Amount of pro-		
and	to page	The second secon	person concerned	vision for the		
designation	of estimate	Due on 1st	April Next Year	year at the rate		
_	form	Mini.	Maxi. Actual	in column 3(c)		
,		' (a)	(p) (c)			
(1)	(1) (2) (3)		(3)	(4)		
		. 7/				
Incremen	t falling due w	ithin the year	Total provision	s Remarks		
Date of	Rate of	Amount of	for the year	.*		
increment	increment	increment for	i.e., total of	·		
		the year	cols. 4 & 5 (c	:)		
(a)	(6)	(c) ·				
	(5)		(6)	(7)		
		7770				
77.44.44.4		ATTT I	12	- Construction		

State Board for Prevention and Control of Water Pollution NOMINAL ROLLS (See Rule 17)

Name		ule 17)	
and	Dearness		·
_designation	allowance	City- compensatory	House
(1)	(2)	allowance	rent
	(3)	(4)	allowance
RE. 19			(5)
	19	/B.E. 19	
Children	Leave travel	· · · · · · · · · · · · · · · · · · ·	-19
educational allowance	concession	Other	
		. allowances.	Total

(8)

FORM IV

State Board for Prevention and Control of Water PollutionAbstract of Nominal Rolls

·		" L'Otting Kolls		
*	. (See D. 1 - 1-	•	
-Actual		See Rule 17)		
	Particulars			
sanctioned	•	Sanati		
strength às on	$\circ f$	Sanctioned	budget	072-4
TILE IN AS ON	Posts	h7-44 5	7.0	2 · 411 !
lst March, 19	P ~ 3 L 3	Not of posts included	19	
		ar hosis included	7	D
(1)				Pay and
	(2)			allowances
		(3)		
	Officers	~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~		(4)
			<u></u>	(7)

(a) Posts filled

(6)

TOTAL:

(b) Posts vacant Total I Officers

II Establishment

- (a) Posts filled
- (b) Posts vacant Total II Establishment
- IJI Class TV
- (a) Posts filled
- (b) Posts vacant Total III Class IV

Grand Total - I, II and III

	estimates 19 Pay and allowances		estimates 19 Pay and allowances	Explanation for the difference between sanctioned budget grant, revised estimates and budget estimates
(5)	(6)	(7)	(8)	(9)

Grand Total - I, II and III

FORM-V

State Board for Prevention and Control of Water Pollution Receipts and Payments for the year ended

Receipts and Payment	s for the year ended
	Payments
Opening Balance	1. Capital Expenditure
 I. Grants received (a) from Government (b) from other agencies 	(i) Works (ii) Fixed assets (iii) Other assets
	(a) Laboratory equipment (b) Vehicles (c) Furnitures and fixtures
	 (d) Scientific instruments and office appliances (e) Tools and plant 2. Revenue expenditure
II. FeesIII. Fines and forfeituresIV. Interest on investmentsV. Miscellaneous receiptsVI. Miscellaneous advances	 (A) Administrative (i) Pay of officers (ii) Pay of establishment (iii) Allowances and Honoraria

Previous year	Receipts	Previous year	Dariman
VII. Deposits	7400		Payments
•		(iv) Leaves salary and	
		pension contributions	
		(v) Contingent expenditure	
• Total	•	Deduct recoveries	
		(B)(i) Board laboratory	
		(ii) Charges to be paid to th	, and the second se
		State Water Laboratory	G
•	•	(C) Running and	;
		maintenance of vehicles.	
•		(D) Maintenance and Repairs	
•		(i) Building and land drains	inté :
•		including rents, if any	-60 :
		(ii) Works	
1	• ,•	(iii) Furnithres and fixtures	
		(iv) Scientific instruments	
	, , ,	and office appliances	
		(v) Tools and plants	
		(vi) Temporary works	
. -		(including maintenance a	ಗಡೆ
4		repairs)	
,		(E) Fees to consultants and	
·		specialists	
		(F) Law charges	
		(G) Miscellaneous	·
•		(H) Fees for audit	•
•		3. Purchases	
		-4 Miscellaneous	
		5. Advances	
		6. Deposits	
		Closing balance	•
		Total	

FORM - VI

State Board for Prevention and Control of Water Pollution
Annual Statement and Control of Water Pollution......

Income and Expenditure Account for the year ended 31st March, 19.....

(See Rule 25)

•		Expenditure				180-Y 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Jucome	
Previous year	Details	Total of sub-head	Total of major head	·	Pravious year	Details	Total of sub-head	Total of major head
3	2	3	4		5 .	6	7	8
	TOOM AND TO	Rs.	Rs.				Rs.	Rs.
То	112/01/				Вγ			
Revenue	Expenditu	ræ	((I) Gr	ants Rece			
	ministyati			(a)	From Go	vernment		
. ,	of office			(b)	From oth	er agencies		
	of estab				Total:			
(iii) ,All	owances a	ind Honoraria	1			,		
(iv) Lea	ave salary	and pension			,			
	tributions		55		Less:	utilized for a	nital .	
		ribution to th	e stait		expenditi	utilised for ca are	5 h) r m ,	
	vident fur	no xpenditure de	duct			t available for	. בפֿאפווחם	
. ,	overies	xperiarior or	.,	•	expendit			
(B) Ru	nning ext	penses of		r.n.	//			,
· /	oratories			(II)	Fees			
(i) Ma	in laborat	loty		(III)		ental charges		
		be made to		(IV)	-	d forfeitures	۸_	
. Ca	niral Wate	r Laboratory		(V)		on investmen		
				(VI)		neous receipts		
			,	(VII)	Excess C	of expenditure	over income	
` '	nning an vehicles	d maintena:	nce					
(D) M:	alntenance	= влd геряіг	E :					
	Ildings and	d land drainag	ge					
f	orks.						•	
(,,,,	miture and							
		itruments and			Total :			
	ice applia: ols and p				(ULZ)			
							/1 - C/2-W19F931F4	
	mporary	works aintenance ar	id tensii	re)				
(113	CIOCILE III	6111771191177 PT		<i>,</i>				

Fees to consultants and specialists

(G)	Law charges		<u></u>	<u>, , , , , , , , , , , , , , , , , , , </u>	
(H)	Depreciations:				
(i)	Buildings				
(ii)	Laboratory equipment		•		
(iii)	Vehicles				
(iv)	Furniture and fixtures	•			
· (v)	Scientific instruments and office				
• •	appliances	•			
(vi)	Tools and plants				
(I)	Miscellaneous:			r	
(i)	Write-off of lasses	•			
(/)	(as per details in the statement attached)		,		
(ii)	Other miscellaneous expenditure	ww		A	
(J)	Fees for audit			<u>, , , , , , , , , , , , , , , , , , , </u>	
	Excess of income over expenditure	•			
(K)	Excess of income over cap-	ATT 1000			
					1400

Accounts Officer

Total

Member-Secretary

Chairman

FORM VII

State Board for Prevention and Control of Water Pollution - Annual Statement of Accounts

Balance-Sheet as on 31st March, 19......

(See Rule 25)

	· · · · · · · · · · · · · · · · · · ·		lities		Pro	perty and a	ssets
Frevious		Total Total of sub-head	Total of major head	Previous year	Details	Total of sub-head	Total of major head
	2	3	4	5	6	7	8

- (A) Capital Fund -
- (i) Grants received from Govt. for capital expenditure
 - (a) Amount utilised upto 31st March, 19 ...
 - (b) Unutilised balance on 31st March, 19 ...
- (ii) Grant from other agencies for capital expenditure

- 1. Works --(As per Form VIII)
- 2. Fixed assets (As per Form IX)
- (a) Value of land provided by Govt. (at cost)
- (b) Buildings --Balance as per last

17

1	<u></u>	3	4		5	<u> </u>	7	8
<u></u>	Amount uti		31st	ь	alance 5h	eet		
(<u>a</u>)	March, 19	Maca apro						
41.5	Unutilised b	lance OB	31st	•				
(0)			,, , , , , ,					
	March, 19 Value of land	 Lexevided	by	,	Additions	during the		
,			. .		/ear			
(Bovt. (percer	1114)		,	Total :			
	<u> </u>	4.70						
	Capital Rece						100	
-	Deposits re	ceived for	•					
	work from (outside bo	dies		Less :	tion during t	he vear	
	Deposits					tion oning,		
	Less expendi	itu⊤≎		-	Total: Other as	- 4tc	•	
	Other depos			<u> </u>				
D) ~	Amounts du	16			(As per	Form (IX),	of as ner	
(i)	Purchases			(a)	Laborato	ory equipmen	ir sia hee	
7-7	,		1		last bala	nce sheel	. VEGT	
						is during the	: year,	
(ii)	Others .		<u> </u>	27014	Total			
(E).	Excess of i	ncome oy	er			:		
\ ''')	expenditure				Less		1	
(i)	upto 31st N	March, 19			Depreci	ation during	the Assi.	
(ii)	Add for the	- Year.	•			,		
(iii)	Deduct-Ex	cess of ex	penditure	1				
(111)	over income							
	G ; 4. 111				Total	,		
,				(p)		es as per last	(0岁)死(166	
					.sheet		· · · · · · · · · · · · · · · · · · ·	
						ons during th	ic year	
•	•				Totel		y	V#55
	•				Læss	Depreciation	។ ៤មារកម្ម ភេខ	year
		•			Total			
		•		(0)	, Fupniti	are and fixtu	TC5	
					As per	r last balanc	e shedi	
						ons during t	ne year	
	1				Total			
	1					Depreciation	during the	year.
		:			Total			
				(d		tific instrume		
•				`	office	appliances	wu	
					As pe	er last baland	ce sheet 🦠	
					Addit	tions during	the Near	
					Total			

]	2	3	4		5	б	-7	8
				(e)	Tools and	plants		
					As per las	t balance she	ct	
						during the ye		
					Total			:
r					Less Depr Total :	eciation durin	g the year	
				4				
				(i)	_Amounts (due from outs	ide	
					ರ್ಧಿಕ ರ್¤	expenditure in	curred	
					Expenditur			
				•		ount received		
	:		+ p = 2	(ii)		iry debtors.		
					Advances -			2
				(a)	-	ous advances		
				(p) [']		int recoverabl	¢	
	•	,			Cash			
				(a)		t term deposi	15	
				(b)	Cash at bar			
			1	(c)	Cash in har			
······································				_(d)	Cash in tra	nsit		
ota i		THE STREET STREET STREET	T	otal				
ccounts	Officer		Meml	oer-S	Secretary		Chair	man
	,		FC	ЭRЙ	l VIII			
State Bo	ard for P	revent	ion and	Con	trol of Wa	ter Pollutio	n Aru	nual
•					f Accounts			
	Exper	diture	on wor	ks a	s on Blati	March, 19.,.		
•					ie Balancë	•		•
	(-	LLCIII I				. 211001)		<u>-</u>
	**************************************		(DEE		le 25)	h, 19		
rou .	2.1							
SI. Yo.	Name of		Direct		· ~~		C#1 a 1	
,,	work :	. 6	xpenditure	: 1	Overho charg		- Total expenditu	
Duri	ng the yea	г 19		.,.	Uptó 3	lst March, 19	,,	
Direct	Oyerhe	ad	Total		Direct	Overhead	Tota	

Member-Secretary

Chairman

Total

Accounts Officer

FORM IX

tate Board for Prevention and Control of Water Pollution- Annual . Statement of Accounts

Fixed Assets as on 31st March, 19......

(Item 2 Assets of the Balance-Sheet)

Other Assets as on 31st March, 19......

(Item 3 Assets of the Balance-Sheet) Additions

31. 10.	Particulars of assets		as on Addi n, 19 during	the year	
	· · · · · · · · · · · · · · · · · · ·	<u> </u>			umulative

*	
·	
	Cumulative
Sales or write-	Balance as on Depreciation as on
Depreciation are along the	31st March, 19
uring the year off duting with	13

Accounts Officer

Member-Secretary

Chairman

Total

FORM X Report by the State Board Analyst (See Rule 26)

The condition of the seals, fastening and container on receipt was as 20 follows:

Signed this	day of		
•			
•			nature) ard Analyst
Address		, where 1 0%,	ard Whalias
· · · · · · · · · · · · · · · · · · ·			
			,
To			

(I) Here write the fu	ll name of the	State Board A	Analyst
(4) Here write the da	ite of receipt o	of the sample	,
(111) Here write the na-	ne of the Boar	d or persón or i	body of nersons.
or Officet How W	nomi the samp.	le was received	d.
(IV) Here write the da	te of analysis.	-	
(V) Here write (f.e de:	ails of the ana	lysis, and refer	to the method
Of E1101 A 212'	ipace is not ade	quate the detai	ls may be given
on a separate she	et of paper.		-
D *	FORM XI		
	he Governmer	ıt Analyst	
Report No	See Rule 27)	•	•
Dated the19			
		:	
I hereby certify that, I (I) July appointed under sub-sections and Control of Politics	T (1) Of Cooking		nment Analyst
and Control of Pollution) Act, 19	4 (1) OI 38600: 974 (6 of 1974)	nosorme Wat	er (Prevention
······································	1 5	<u> </u>	
· OIII (III) A Sa	mple of	for analysis	
the mig condition fit for analy:	ils reported be	low:	<u></u>
I further certify that I hav	e.analVsed*tha	aforemention	ed sample on
· Y J and dects	re the result of	the analysis to	he on fallare.
Y)			
		container on r	•

230 LAW MEL	Aling to Environme	NTAL POLLUTION	AND PROTECTION	ON [F-XII
Signed	this day of	f 19.	•	.
Address			(Signature Government A	
**********			•	
*************				•
To	·····	To the		·
***************		•••		
(III) Her or (TV) Her (V) Her of a	eard for Prevention a Notice of intention to (See 1	receipt of the sthe Board or perthe sample was analysis. of the analysis, a is not adequate the paper. RM XII and Control of Verbave sample analysis.	sample, rson or body o received. Ind refer to the he details may Vater Pollution ralysed	of persons e method be given
19	that it is intended to ade effluent which in from (I)	o have analysed s being taken too	the sample of the parties of the par	Del.20IJ

F-XIII] A.P. WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1976

991

FORM XIII

Application for consent for Discharge/Continuation of Discharge under Section 25/26 of the Act

(See Rule 32)

Application for consent for discharge/continuation of discharge. From:

Τo

The Member-Secretary,

The State Board for Prevention and Control of Water Pollution, Hyderabad.

Sir.

I/We apply for CONSENT under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974)* to bring into use any new or altered outlet for the discharge of *sewage/trade effluent* to begin to make, new discharge of* sewage/trade effluent* or continue to make discharge of* a period upto (2)

- (a) Sewage/Sullage via drains/outfall sewers/treatment works.
- (b) Trade effluent via drains/outfall sewers/treatment works:
- (c) Solid wastes into (3).
 - (i) Stream/river
 - (ii) On land for irrigation, bearing Survey No..... adjoining/at a distance ofstream/river, or
 - (iii) Lake, pond, adjoining/at a distance of stream/fiver, or
- (iv) Directly on land for open percolation into sub-terranian strata of survey No..... adjoining/at a distance of stream/river, or
- (v) Tidal waters/estuarine waters shown as......
- (vi) See along/off the shore known as..... 2. The annexure, appendices other particulars and plans in are/* triplicate/ attached herewith.
- 3. I/We further declare that the information furnished in the annexure, appendices and plans is correct to the best of my/our knowledge.
- 4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made.
- 5. I/We hereby agree to submit to the State Board an application for renewal of consent one month in advance of the date of expiry of the consented period for outlet/discharge, if to be continued thereafter.

LAW RELATING TO ENVIRONMENTAL POLLUTION AND PROTECTION 1 F-XIII 6. I/We, undertake to furnish any other information within one month of its being called by the State Board. · Yours faithfully, Signature Name of the applicant..... Dated: Address of the applicant Annexure to Form XIII Accompaniments: *Note :- Strike out entries Existing/New/Altered. not relevant. Note: - Any applicant knowingly, giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished While filling this Annexure the applicant not concerned with any of the under the Act. item shall state "Not concerned" against the relevant one: 1. Full name of the applicant with address 2. Full name of land/premises/institute/ factory/industry/local body: Tel.No..... With address Telegraphic Address..... District..... 3. Give revenue/City Survey number of Taluka,.... land/premises for which the application is Town.... made stating District, Taluka and village Village..... City Survey No./Mauza No..... Area in Hectares..... Revenue Survey No...... Area in Hectares..... . 4. State month and year in which the land/ premises/institute/factory/industry was actually put into commission or is proposed to be put into commission of

the month and year from which the

local body is functioning.

· '	
F-XIII] A.P. WATER (PREVENTION AND COURT	•
F-XIII] A.P. WATER (PREVENTION AND CONTROL	OF POLLUTION) RULES, 1976 993
The Civil/Military/Default	Collectorate.
Troubulat Estate, etc. under an	Corporation.
administrative jurisdiction the	AMELICIDAL COmposit
applicant's land/premises is situated.	' 1414B° Fanchavat
	Detence Department
	FORT Trust
6.(0) (0.)	The Government
6.(a) State whether the land/premises/	Prohibited AreaYes/No.
MISHICE/IACION//industrial	1 40,140,
(b) If yes, state the name of the authority and furnish a certified copy of the order	
Troiton ateas	
7. Is the Industry/factory for which	Yes/No.
application is made closed on Sunday/ Holiday.	
8. State working season per year for the Findustry/factory	
industry/factory.	Juli Year
r	rom To
	rom To
9, (a) Number of workers attending the factory	every year
Sh	ift Shift General
	No.2 No.3 Shift
(b) Number of workers residing in the	s. Hrs. Hrs. Hrs.
Promises:	A METAL MICE
10. (For Local Bodies only):	Flority
(a) Present population (b) Population covered a	
(b) Population covered under regular sewerage facility.	C. Carriera
(c) Population covered by	Ref. Sec. 19
conservancy latrines.	3-11-11-11-11-11-11-11-11-11-11-11-11-11
(d) Population having septic tank/pit	
privy facilities.	
25	

- 4 LAW RELATING TO ENVIRONMENTAL POLLUTION AND PROTECTION [F-XIII
- 1 (a) Give the list of raw materials, such as, metals, alloys, chemicals, oils, fuels, etc. used per month in Metric Tons.

fuels, etc. used per month in	,,,,,,,,,,,,_	Name(We	ight
Metal and Alloy			
Inorganic	Dyes	Name/We	eight
Chernicals F	esticides	·	
		_ Name/W	
Oils and Grease		_ Name/W	
Fuels: (a) Wood		. Name/W	eight
(b) Coal		Name/W	eight
(c) : Oil ·		_ Name/W	
(d) Gases		Name/V	
(e) Other	1	ST Name of	Įty iπ
(b) Give the list of name of Pr	LOUTICE2	No Product. 1	A.T. per
	T (7 (2 (4 (2)	Ţ	nonth.
manufactured per monui "	1 (11.7.7)		,
(c) Give the list of possible in	, COL		
mediate products.		Utilised	USE
12. State daily quantity of wa	ter in litres	, mar 3 _ durin	:-1/
12. State daily quantity		(Domestic/Industri	ign.
4 ,		Agricultural/Other	.S.
		(In litres)	
13. (A) State daily maximum of effluents arising from for which the application	Time Tool In or	es <u>Hourly</u> Maximum/Daily I	Maximun
(a) Domestic	`		
(b) Industrial			
(c) Agricultural		· · · · · · · · · · · · · · · · · · ·	
(A) Other			
an an an an an at the of the	uents	_	
CD) State how measurement	E OI lare Ar	d	
		Yes/No.	
14. State whether storm wa are kept separate from	iter orains	X ≌\$\14○·	·

Domestic effluent drains :

F-XIII] A.P. WATER (PREVENTION AND CONTROL	OF POLLUTION) RULES, 1976
15. (a) Is domestic effluent allowed to get	Yes/No
mixed in industrial effluents?	· · · · · · · · · · · · · · · · · · ·
(b) If yes, state ratio	Domestic/Industrial
16. (a) Describe if any treatment industrial	
or domestic effluent or one for	(25)
combined effluent is made.	
If yes, state the process of	
treatment in brief (separately),	
(b) Is the quality of effluent emitting	Yes/No
either without or after treatment	
approved by any authority?	
(c) If approved, furnish the authority.	
(Two certified copies to be sent).	
17. (A) Is any, effluent, from any shop/shop toxic? If so, volume of this effluent.	
18. Is there any provision for disposal	Already made Proposed to
of:	be made.
(a) Domestic effluent in public	Yes/No Yes/No
underground sewer.	
(b) Industrial effluent in public	
underground sewer	
(c) Give the name of public authority	
owning the sewer.	
19. Is there any provision for disposal	Already made Proposed to
of:	be made
(a) Domestic effluent overland for unigation.	Yes/No Yes/No
(b) Industrial effluent over land for urigation.	Yes/No Yes/No
(c) Domestic effluent in the under-	Yes/No Yes/No
ground strata. (d) State the area of land used for	
(a) above in hectares	
(e) State the area of land used for	e e e e e e e e e e e e e e e e e e e
(b) above in hectares.	

LAW RELATING TO ENVIRONMENTAL POLLUTION AND PROTECTION [F-XIII

20. Give quantitative disposal of effluent in litres provided for the places mentioned below:

Domestic Industrial Mixed

- (i) Stream/River
- (ii) On land for irrigation ...
- (iii) On land for percolation ...
- (iv) Lake/Pond ...
- (v) Tidal waters
- (vi) Estuarine waters
- (vii) Open sea ...
- 21. Is there any provision for equalizing or holding lagoons for tanks to store the effluents during unfavourable stream or tidal conditions :
- Proposed to Already made be made

- (i) Domestic effluent ...
- (ii) Industrial effluent ...
- (iii) Combined effluent ...
- 22. Is sufficient land available/can be - made available? In case pumping effluent on lands have to be considered
- 23.(a) Give details of composition of Domestic/Industrial/Combined effluents in respect of the following:

€nt	s in respect o	f the following.		ent after trea	tment
Eff At Max.	Ruent before t At Min.	At Ave.	At Max. Dis	At Min. Dis.	At Ave. Dis.
Dis. (1)	Dis. (2)	Dis. (3)	(1)	(2)	(3)

- (i) pH
- (ii) Colour-Units
- (iii) Temperature °C
- (iv) Suspended solids
 - (a) Total mg/1
 - (b) Fixed mg/l
 - (c) Volatile mg/l
 - (v) Dissolved solids:
 - (a) Total mg/l

- (b) Fixed mg/1
- (c) Volatile mg/1
- (vi) Total volatile solids mg/l
- (vii) Ammonical Nitrogen (mg/1) N:
- (viii) Nitrates (mg/1) N.
- (ix) Dissolved Oxygen mg/1
- . (x) B.O.D. 5 days 20°C mg/1
 - (xi) C.O.D. mg/1
- (xii) Oil and Greases mg/1
- (xiii) Chloride mg/l as (CI)
- (xiv) Phosphates (P) mg/1
- (xv) Phenolic Compounds mg/1 (as Phenol)
- (xvi) Cyanides (as CN) mg/1
- (xvii) Sulphides (as S) mg/1
- (xviii) Sulphates (as SO₄) mg/1
- (xix) Insecticides mg/I
- (xx) Total residual chlorine (as (CI₂) mg/l
- (xxi) Flouride (as F) mg/1
- (xxii) Boron (as B) mg/1
- (xxiii) Arsenic (as As) mg/1
- (xxiv) Barium (as Ba) mg/1
- (xxv) percent Sodium
- (xxvi) Cadmium (as Ĉd) mg/1
- (xxvii)Copper (as Cu) mg/1
- (xxviii) Lead (as Pb) mg/1
- (xxix) Chromium (a) as Cr. (Mg/1), (b) Hexa-Valency (as Cr) mg/I.
- (xxx) Mercury (as Hg.) mg/l
- (xxxi) Nickel (as Ni) mg/l
- (xxxi) Selenium (as Se) mg/1
- (xxxii)Silver (as Se) mg/1
- (xxxiv) Zinc (as Zn) mg/1
- (xxxv) Any other metals mg/l
- (xxxvi) Calcium Chloroform Extracts
- (xxxvii) Pesticides (mg/l)
- (xxxviii) Coliform organisms.
 - MPN per 100 ml (monthly average)
- (xxxix) Bioassay for toxic constituents:
 - TL 50 (96 hours)

LAW RELATING TO ENVIRONMENTAL POLLUTION AND PROTECTION [F-XIII

Note:-(1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory.

(2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

			÷	7	Yes
23.(b) Is the	effluent	toxic	(es tis besider	

(c) State if the industrial effluent is having

(i) unpleasant smell

Ves/No

(ii) Irritating and/or harmful

Yes/No

(iii) Comosive

Yes/No

(iv) With colour

Yes/No

(d) Is there any sudden change of temperature exceeding 10°C at any time

24.(a) Are facilities available with the applicant for carrying out the following tests of the waste waters.

(i) Physical

(ii) Chemical

(iii) Bacteriological

(iv) Toxicological

(b) If yes, give details of equipment

25. Has the

Existing proposed

Yes/No Yes/No Yes/No Yes/No Yes/No Yes/No Yes/No Yes/No

Application is made open ? Highly polluting matter. Toxic/Organic/Inorganic Microbiological

which contain

Method of Method of disposal. Des. Quant.

Collection

(c) Mixing Ponds (d) Re-circulation wells

(a) Cooling tanks

(b) Mixing Tanks

26. State details for solid waste:

Season waste -Spillage Rejected materials

Signature

Name and address of the applicant on behalf of name and address of the firm.

Accompaniments Flow sheet of effluents Explanatory Notes for Filling in Form XIII and the Annexure
The notes are given only for those items for which explanation is
considered desirable. Other items are self-explanatory.

Form XIII

- (1) Here mention the name of the owner of the land/premises in case it belongs to other than the applicant industry or factory. If the land/premises belongs to the factory/industry, say self.
- (2) Here mention the date up to which the consent is sought for
- (3) Here mention the local name of the river/stream tidal water/sea as may be applicable Annexure to Form XIII.

"Outlet" means the arrangement for discharge of the effluent for which the consent is sought for.

"Discharge" means the effluent going out of the outlet.

"Existing" means that which is in operation at the time of applying for consent.

"New" means that which will be brought into operation in future. 'Altered" means that which has been modified due to change in quantity and/or quality of discharge, arrangement and/or point of discharge, etc.

- Items:-I. Here give the name of the person who is authorised by the institution/industry/factory/local body, etc. to transact their legal business.
 - 2. Here give the registered name of the institution/industry/factory/etc., under which the business is carried out.
 - 5. Here state the concerned institution, such as Bureau of Public Enterprises under whose administrative control the institution/factory/Industry, etc., is set up.
 - 6. Application which are prohibited areas, such as, ordinance factories, mint, etc.,
 - 13(b). State method of measurement of hourly/daily maximum quantity of effluent, i.e., by flow meters, Ventuary meters, V notch sump measurements, or approximately estimated, etc.
 - 16(a) If the effluent is treated, give separately the method of treatment and flow diagram of the treatment process.
 - 16(b). Here mention "Yes" if any other authority, such as, the local body MIDC, CIDCO or Government Department has already approved the discharge of effluent either with or without treatment, at the time of establishment of the factory/industry.
 - 20. Here give the quantity of effluent of different types, such as, domestic, industrial, or mixed, etc. proposed to be or is let into the stream/river, lands, sea, etc. as may be applicable.

- Items 23(a). Analysis to be furnished shall be covered as many parameters as are expected to be found in the effluent. If some of the parameters are not expected to be found say 'not applicable'. If some other parameters than those listed under the items are expected, the same may be mentioned at the end. The analysis shall be separately furnished for domestic/industrial and combined effluents.
 - 23(b). Here toxicity means that which is established by bio-assay studies on fish, as per procedure given in the standard methods.
 - 25. This item is meant to cover such highly polluting substances which do not ordinarily find way in the effluents, but are required to be handled in the premises and which may, by accident, join the effluent in large quantities.

'[FORM XIII (A) (See Rule 37A)

Andhra Pradesh Pollution Control Board IInd Floor,
Huda Complex, Maitrivanam, S.R. Nagar, Hyderabad
Application for consent for Establishment/Operation for Health
Care Establishment* under Section 25 of the Water (Prevention
and Control of Pollution) Act, 1974.

To be submitted in Triplicate

F-XIII-A

General

1000

- 1.1. Name of the Health Care
 Establishment with Address and
 Telephone Nos.
 (In Block Letters & In Full)
- I.2. Name & Address of
 Consultant appointed on
 Environmental Issues, if any
- 1.3 List of main Departments
 Services (proposed to be)
 Offered with total bed
 capacity (Annex. if necessary)
- 1.4 Approximate time by which Health Care Establishment will go into operation**
- 1.5 Total Cost of the Health Care Establishment.
- 1.6 Details of Consent Fees Paid

Amount

D.D. No Date

Added by G.O.Ms.No. 78 Env. F.S. & T. (Env.), dated 27-6-1998.

1001

F-XIIIAI A.P	. WATER	(PREVENTION	AND	CONTROL	ΟF	POLLUTION) RULES, 1976	
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1.7 Name & Address of the Financial Organisation.

Name of the Bank

- 2. Location
- 2.1 Location of the Health Care Establishment (Proposed) Sy. No. Village, Mandal and District
- 2.2 Area of land (proposed to be).
 Acquired
- 2.2.1 Area (proposed be)
 Developed
 - (a) Hospital Buildings— No. of floors proposed and plinth area
 - (b) Parking
 - (c) Green Belt
 - (d) Quarters for Employees
 - 2.3 Present use of the land**

Agricultural/Forest/Settlement/Fallow/Commercial/Residential

- 3. Water Consumption Details
- 3.1 Source of Water

Public Supply/Ground/River/ Lake

- 3.2 -Total Daily Consumption (Lts/Day).
- (A) Clinical
 - (i) Water used for Pathological Labs, Theatres, Radiation zones, Washings etc.,
 - (ii) Others (specify)
- (B) Non-Clinical
 - (i) Domestic and Canteens
 - (ii) Boiler Feed & Cooling
 - (iii) Others (specify)
 Total: (A+B) =:
- 4.0 Waste Water Discharge Details :
- 4.1 Total Waste water Discharge (Lts/day)
- (A) Clinical
 - (i) Waste Water Discharged from Pathological Labs, Theatres, Radiation Zones, Washings etc.
 - (ii) Others (specify)

- (B) Non-Clinical
 - (i) Domestic and Canteens
 - (ii) Boiler Blow Down & Cooling Bleed
 - (iii) Others (specify)
 Total: (A+B) =
- 5.0 Waste Water Treatment/Disposal:
- 5.1 Type of Treatment Proposed to be adopted for different streams of Clinical and Non-Clinical Waste Water-Give Details and Flow Chart.
- 5.2 Point of Final Disposal
 after Treatment.
 (Clinical and Non-Clinical)
 Sewer/Land/River/Lake/Bay/
 Estuary/Sea
- 5.3 Waste Water Characteristics
 of Clinical Waste Water
 before and after treatment
 P.H.
 B.O.D.
 - C.O.D.
 Total Suspended Solids
 Total Dissolved Solids
 Bacteriological
 Characteristics
 Toxicity
 - 6.0 Bio-Medical Wastes
 - 6.1 Category of Waste to be handled.
 - 6.2 Total Quantity of Waste to , be handled per month (indicate whether by volume or by weight)
 - 6.3 Storage facility details of the Wastage
 - 6.4 Methods of waste Treatment Disposal/Provided/Proposed.

Disinfection/Decontamination/ Auto Clave/Hydro Clave/ Incineration/Burial/Secured Landfill, Landfill

- 6.5 Treatment and Disposal Facility Location & Address
- 6.6 Method of Disposal of Incinerator Waste or residue or ash & Emissions if any
- 6.7 Have you any problems regarding collection, handling, and transport of wastes, if any, specify.
- 6.8 Are there any problems of subsequent pollution of Air Water or soil likely at the place of disposal of wastes? If yes, please explain indicating the method processed for prevention of such pollution.
- 7.0 Atmospheric emissions
- 7.1 (a) Whether Auto Clave/
 Hydro clave is installed for destruction of bacteria and pathogenic micro-organisms
 - (b) Residence time of Waste in : Autoclave/Hydro Clave
 - (c) Temperature maintained in Auto-Clave/Hydro Clave
 - (d) Pressure maintained in Auto-Clave/Hydro Clave
- 7.2 Incinerator Installed/Proposed
 - (a) Type of Incinerator
 - (b) Capacity
 - (c) Fuel
 - (d) Height of Stack
 - (e) Temperature maintained in Primary and Secondary .
 Chambers
- 7.3 Energy demand
 - (a) In Plant Generation
 - (b) Public Supply
 - (c) Total requirement
- 7.3.1 (a) Is solar Energy (Proposed to be) Utilised
 - (b) If so, details

Yes/No.

Yes/No.

- 7.4 Generator (s)
 - (a) Capacity of Generator(s) in KVA
 - (b) Type of fuel used
 - (c) quantity of fuel used Kg/hour
 - (d) Height of generator stack
 - (e) Control Measures installed/proposed
- .8.0 Other Source of Pollution
- 8.1 Is any odour problem (likely to be) occur (ing) from your Health Care Establishment?

 If yes, what measures are (proposed to be) taken
- 8.2 Noise Pollution (if any) give details

* DECLARATION

I do hereby declare that the statements made and information given above are true to the best of my knowledge and belief and that I have not concealed any information available with me in respect of these statements which may prejudice the grant of the Consent for Establishment/Consent for Operation applied for.

I do also hereby undertake to conform to what I have stated above and also to conditions stipulated for the grant of Consent for Establishment/Consent of Operation at any time, under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981

Date:

Place:

Signature of the Applicant
Name of The Applicant
Designation
Address

Encl: 1. Site Plan

- 2. Location Plan
- 3. Municipal/Gram Panchayat Clearance
- 4. District Medical and Health Officer Clearance
- * "Health Care Establishment" shall mean and include all the Hospitals, Nursing Homes, Diagnostic Centres and Laboratories irrespective of size/Capacity/Bed Strength.
- ** Applicable for "Consent for Establishment cases only".]

'[FORM XIII (A) · (See Rule 32A)

Andhra Pradesh Pollution Control Board Maithri Vanam, HUDA
Complex, Ameerpet, Hyderabad
(other than Industries Bistod in Sabada).

(other than Industries listed in Schedule IV)

Application form for S.S.I. Units for obtaining No Objection Certificate/ Consent for establishment/Consent for operation required under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

(To be submitted in triplicate)

1	. General	
1.1	. Name & Address of the Industry Phone	
1.2		,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
	(with Phone Number)	
1.3	. Total investment of the Project	Rs
1.4	•	
2.0		
2.1	Raw material at installed capacity	
	S.No. Name of the raw material Requireme	nts/annum
2.2.	Products and by products at installed capacity	
	S.No. Name of the product/	Production
	by-product	annum
2.3.	Process details (along with .	
	process flow chart)	*************
З .О.	Location	-
3.1.	R.S. No.	
	Village	
!	Mandal	·
	Municipality	
	District	
3.2	Land Particulars	************
	(a) Total area	
	(b) Built up area	
,	(c) Green belt area	
3,3.	Existing features within a radius	
	of 500 metres	
3.4.	Details of habitation within a distance of 500 mts.	
	Name of the habitation Population	Distance
	AND	

^{1.} Inserted by G.O.Ms.No. 26, dated 19-4-1994.

I F-XIIIA

F-XIV]	A.P. WATER (PREVENTION AND CONTROL OF	POLLUTION) RULES, 1976 1007
9.0. 10.0. 10.1.	(a) Existing (b) Proposed Particulars of consent fee paid (to A.P. Pollution Control Board) Declaration	Rs
٠.	I/We further declare that the information appendicesed plans is correct to the bull of the least of the product/Process of the quality/of emapplication for consent shall be made granted, no change shall be made. I/We hereby agree to submit to the Boat of consent one month in advance of	pest of my knowledge. case of change either of the ission or discharge, a fresh te and until such consent is ord, an application for renewal
Date :	consented period. I/We hereby undertake to furnish any o Board from time to time. Î the applicant:	ther information called by the Signature of the Applicant
Enclose 1) Loca 2) Site 3) Prod 4) Effin		trol of Water Pollution
	(See Rule 33 (2)	
Chairma Irri		Member Secretary Shri No Dated

Sch. III] A.P. WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1976 1009

- (g) Electricity and Water charges
- (h) Stationery
- (i) Printing
- (j) Staff car and other vehicles
- (k) Other items
- 5. Fee and Honoraria
- 6. Payment for professional and special services
- 7. Rents, rates and taxes/royalty
- 8. Publications
- 9. Advertising, sales and publicity expenses
- 10. Grants-in aid/contributions/subsidies
- 11. Hospitality expenses, sumptuary allowances, etc.
- 12. pensions/gratuities
- 13. Write off/losses
- 14. Suspenses
- Txpenses in connection with the setting up and maintenance of the Board Laboratory
- 16. Other charges (a residuary head, this will also includes rewards and prizes)

HEADS OF ACCOUNTS (RECEIPTS)

- 1. Payments by State Government
- 2. Fees
- 3. Fines and other receipts

SCHEDULE III

State Board for the Prevention and Control of Water Pollution
Annual report for the financial year April 1, 19... to Mar. 31, 19..

(See Rule 24)

- Chapter 1 Introduction
- Chapter 2 Constitution of the State Board including changes therein.
- Chapter 3 Constitution of the Committees by the State Board and meetings of the Committees constituted by it.
- Chapter 4 Meetings of the State Board.
- Chapter 5 Activities of the State Board including the various functions performed under Sch. I of the Act.
- Chapter 6 Prosecution launched and convictions secured.
- Chapter 7 Finance and Accounts of the State Board.
- Chapter 8 Visits to the State Board by experts, important persons, etc.
- Chapter 9 Any other important matter dealt with by the State Board.

'(SCHEDULE IV

(See Rule 32-A)

List of Polluting Industries in Small Scale Sector

- 1. Cement
- 2. Thermal Power
- Fermentation and Distillation units.
- 4. Pulp, Paper Board and News Print
- 5. Tanneries
- 6. Basic Drugs and Pharmaceuticals
- 7. Sugar
- 8. Fertilizers
- 9. Dye and Dye Intermediates
- 10. Sulphuric Acid Plants
- 11. Pesticides Manufacturing and Formulations
- 12. Iron and Steel
- 13. Oil Refinery
- 14. Zinc Smelter
- 15. Petro Chemicals
- 16. Copper Smelter
- 17. Aluminium Smelter
- 18. Caustic Soda
- 19. Nuclear power and related projects
- 20. Petro Chemical Intermediates (such as D.M.T. Caprotractum Lab. etc.)
- 21. Basic Plastics such as ILDPE, HPDE, Poly Propylene, Poly Vinyl Chloride, Poly Styrene, etc.
- 22. Industrial explosives (including detonating fuse, safety fuse, nitrocellulose, Electric detonators, Gun Powder, etc.
- 23. Synthetic Rubber
- 24. Asbestos and Asbestos Products
- 25. Hydrocyanic Acid and its derivatives
- 26. Chloro Alkali Industry
- 27. Integrated Plant complex including manufacture of resins required in the manufacturing paints
- 28. Man made fibres/filament yarn
- 29. Storage batteries (integrated with manufacture of oxides of lead and Lead Antimony Alloy)
- 30. Incineration Plant for Hazardous and non-Hazardous Wastes
- 1. Added by G.O.Ms.No. 26, dated 19-4-1994.

- 31. Forest based industries such as plywood, laminated boards, etc.,
- 32. Coal Washeries
- 33. Ceramic products
- 34. Calcium Carbide
- 35. Re-rolling Mills
- 36. Electroplating and Galvanising
- 37. Glass
- 38. Graphite Electrodes
- 39. Metal Castings
- 40. Refractories
 - 41. Reclaimed Oils
- 42. Alkalies (such as Soda ash, precipitated calcium Carbonate, Potassium Hydroxide, etc.)
- 43. Retreading of all types of tyres (excluding cold processing)
- 44. Pigments and Varnishes
- 45. Meat Processing Units
- 46. Milk, Products (skimmed milk, pasteurised milk, condensed milk, Milk powder and baby food)
- 47. Soap and Detergents (Except Cottage soap and detergent Industries)
- 48. Lead Smelter
- 49. Ferro Alloys
- 50. Tyres and Tubes
- 51. Coke Ovens/Carbonising plants
- 52. Industries with Electronic and furnaces or Induction Furnaces
- 53. Sponge Iron (a) Coal based (b) Gas based
- 54. Textiles (excluding Handlooms and Powerlooms upto 50 H.P.)
- 55. Solvent Extraction of Oil Units
- 56. Resins
- 57. Photographic Chemicals . '
- 58: Foundaries (Individual)
- 59. Mining Projects other than minor minerals
- 60. Lime Manufacture
 - 61. Roller flour mills
 - 62. Vegetable Oil expellers (using steam)
 - 63. Surgical and Medical equipments and Latex products
 - 64. Industrial gases (Nitrogen, Oxygen, Carbon Dioxide, Hydrogen, Acetylene, etc.)

1012 LAW RELATING TO ENVIRONMENTAL POLLUTION AND PROTECTION (Sch. IV

- 65. Glassware involving use of fossil fuel combustion
- 66. Animal Fats, Oils and their fractions partly or wholly Hydrogenated
- 67. Manufacture of Power Driven pumps, Compressors, refrigeration units, fire fighting equipment, etc., (excluding assembling units)
- 68. Glue and Gelatine.
- 69. Photographic films and Paper.
- 70. Micro Nutrients
- 71. Ferrous and non-Ferrous metal extraction, refining, casting, forging and alloy making.
- 72. Dry Coal processing/mineral processing industries like ore sinterniring beneficiation, pelletization, pulverization, etc.
- 73. Rock phosphate, processing plants
- 74. Vanaspathi, Hydrogenated and Refined Vegetable Oils
- 75. Coke oven by products and Coal-tar distillation products
- 76. Artificial Abrasives
- 77. Phosphorous and its compounds
- 78. Acids and their salts (Organic and inorganic)
- 79. Nitrogen compounds (Cyanides, Cyanamides and other Nitrogen compounds)
- 80. Phallic Anhydride
- 81. Processes involving chlorinated Hydrocarbon
- 82. Chlorine, fluorine, bromine, iodine, and their compounds
- 83. Insecticides, fungicides and herbicides (Technical and Formulation):
- 84. Alcohol (Industrial or Potable)
- 85. Coke making, Coal-liquification and fuel Gas making industries
- 86. Fibre Glass Production
- 87. Manufacturing of Organic and Inorganic Chemicals
- 88.. Chlorate, perchlorates and Peroxides
- 89. Surgical Cotton and Sanitary Napkins
- 90. Aqua Culture products (more than 5 N.A)
- 91. Mineral Water and Soft Drinks Bottling Plants (above capacity of 500 bottles/day)
- 92. Dying and Printing
- 93. Wire drawing and bailing straps (with annealing)
- 94. Potassium Permanganate
- 95. Nitriding
- 96. Bleaching

1013

- 97. Decreasing
- 98. Phosphating
- 99. Pickling
- 100. Fruits and Vegetables Processing
- 101. Slaughtering of Animals, rendering of bones and Processing
- 102. Processing of fish and Prawn
- 103. Demineralisation Plant exceeding 20 kilo litres per day capacity
- 104. Textile Chemicals
- 105. Nickel and Cadmium Batteries
- 106. Ice Plants above 10 Tons capacity
- 107. Cold storage above 10 tons capacity
- 108. Stone Crushers
- 109. Tobacco Retrying
- 110. Cigarettes
- 111. Cashewnut Industries
- 112. Barium Chemicals
- 113. Manufacturing of Machineries, Machine Tools and equipment involving Galvanising and Electro Plating
- 114. Metallic Sodium
- 115. Manufacturing of Lubricating Oils
- 116. Industrial Carbons and Derivative].

'[SCHEDULE V

(See Rule 36)

Regulatory Guidelines

The regulatory guidelines are as follows,--...

(1) Every health care establishment under the purview shall have a documented hospital waste management plan to deal with the wastes generated in their establishments.

The wastes from the hospitals are classified into four categories,--

- (a) Amputated limbs, mid-term aborted foeter and still born dead babies shall be wrapped in clean white cloth and shall be despatched to crematoria for incineration.
- (b) Household non-infectious waste or non-clinical waste, shall be collected in thick polythene bags and discarded like household waste.

^{1.} Added by G.O.Ms.No. 50, dt. 28-9-1994,

- (c) Clinical sharp hospital waste-objects shall be collected separately in puncture proof plastic containers which shall be closed or sealed.
- (d) Clinical hospital waste other than sharp objects shall be collected in thick polythene bags or plastic containers for disposal.

高級不堪以特別的部分以外各層情報養司以上

- (2) The clinical wastes shall be collected at the point of generation like wards, laboratories and operation theatres in plastic bags or in suitable containers.
 - (a) Every waste generation point shall have two separate bins for collection of clinical and non-clinical waste. Adequate notices shall be posted on the waste collection bins and plastic bags so as to identify the category of waste. Red bins shall be lined with thick black plastic bags for discarding clinical waste. Green bins shall be lined with white plastic bags for collecting non-clinical waste. The needles and other sharp instruments shall be collected in plastic containers or glass bottles partially filled with disinfectant solution and the bottles shall have a sign pasted with 'danger' marked outside. These shall be closed or sealed and disposed off by incineration.
 - (b) The sealed or tied plastic bags of the clinical waster shall be transported to the incinerator in closed wheel barrows. The plastic bags containing domestic (non-clinical) waste shall be disposed at the garbage dumping site. The garbage dumping site shall not be approachable to rag pickers and it shall be provided with asbestos roof for protection from rain.
 - (c) The non-clinical waste which can be re-cycled shall be collected at a separate site to reduce the quantity of material entering the waste streams. As per the regulations of Drug Control Authority of Andhra Pradesh, all the glass containers shall be broken into pieces before disposal.
 - (3) All clinical fluids or liquid specimens before conducting of various clinical tests shall be regarded as infective material. They shall be transported to laboratory in spill proof or screw cap bottles and it shall be ensured that there are no spillages.
 - (4) All liquid wastes such as blood and other body fluids and samples after clinical analysis shall be disinfected by a disinfectant like 1% Sodium Hypochlorite before disposal.
 - (5) All clinical wastes shall be incinerated and all hospitals where the incinerators are existing shall give top priority to burn their clinical waste. Health care establishments in rural areas can opt for deep burial of clinical wastes but precautions shall be taken such that the pits dug for the purpose wastes but precautions shall be taken such that the minimum depth shall be are far away from the ground water source and the minimum depth shall be

5 feet. In urban areas the clinical wastes shall be incinerated, the option of deep burial does not apply to the health care establishments in these areas.

- (6) All clinical specimen after carrying out necessary tests shall be disposed off in a discarding jar containing suitable disinfectant. A jar half filled with sodium hypochlorite of 1% strength shall be kept at every such point of disposal. The body fluids to be discarded shall be dropped into disinfectant solution and after 6 hours, contents of the jar shall be discharged through the sink. The jar shall be disinfected with carbolic acid before reuse.
- (7) In the operation theatres also, a 100 liter jar partly filled with 0.2% Sodium Hypochlorite solution or other suitable disinfectant solution of required strength shall be kept to be used as waste jar. All mops used for cleaning up instruments, tables or blood contaminated surfaces shall be dropped into this disinfectant solution. After 6 hours contact, the mops shall be taken out and sent for washing to laundry and the spent disinfectant solution discharged through sinks to the sewer.
- (8) In health care establishments where visible blood spills or other body fluids occur, the floor or outer areas where such spills occur, shall be cleaned with appropriate disinfectant, preferably sodium hypochlorite with 0.5% available chlorine. The mixed body fluid and disinfectant shall then be removed and the surface, wiped with disinfectant.
- (9) The blood soaked sponges and swabs, shall be kept in a sterile bowl and carefully transferred into a plastic bag which in turn shall be sent for incineration.
- (10) The radio active waste material shall be disposed off strictly as per the guidelines of Atomic Energy Regulatory Board (AERB).
- (11) Every health care establishment shall cover all mattresses with water proof synthetic material like rexine or plastic. This makes the disinfection of the mattresses easier. Big Auto claves or Swing Zets are also advisable for disinfection of mattresses].

ANDHRA PRADESH STATE BOARD FOR THE PREVENTION AND CONTROL OF WATER POLLUTION (PROCEDURE FOR TRANSACTION OF BUSINESS) RULES, 1976

G.O.Ms.No. 28, Municipal Administration, dt. 22-1-1976 :- In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), the Governor of Andhra Pradesh hereby makes the following rules, namely,--

1. Short title and commencement :-- (1) These rules may be called. the Andhra Pradesh State Board for the Prevention and Control of Water Pollution (Procedure for Transaction of Business) Rules, 1976.

(2) They shall come into force on the date of their publication in the Andhra Pradesh Gazette.

2. Definitions :-- In these rules, unless the context otherwise requires ,--

(a) "Act" means the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);

(b) "Government" means the Government of Andhra Pradesh;

(c) "Chairman" means the Chairman of the State Board;

- (d) "Member-Secretary" means the Member-Secretary of the State Board;
- (e) "meeting" means a meeting of the State Board;

7 (f) "section" means a section of the Act.

3. Notice of meetings:--(1) Meetings of the State Board shall ordinarily be held at Hyderahad on such dates as may be fixed by the Chairman.

(2) The Chairman shall, upon the written request of not less than five members of the State Board or upon a direction of the State Government, call a special meeting of the State Board.

(3) Fifteen clear days' notice of an ordinary meeting and three clear days' notice of a special meeting specifying the time and the place at which such meeting is to be held and the business to be transacted thereat, shall be given by the Member-Secretary, to the members.

(4) Notice of a meeting may be given to the members by delivering the same by messenger or sending it by registered post to his last known place or residence or business or in such other manner as the Chairman may, in the circumstance of the case, think fit.

(5) No member shall be entitled to bring forward for the consideration of the meeting any matter of which he has not given ten clear days' notice to the Member Secretary, unless the Chairman, in his discretion, permits him to do so.

- (6) The State Board may hold the meeting from day to day or adjourn it to any particular day, specified at the meeting and no fresh notice shall be required for any such adjourned meeting.
- (7) No proceeding shall be invalidated merely on the ground that the provision in this rule relating to notice is not strictly complied with.
- 4. Presiding officer:— Every meeting shall be presided over by the Chairman, and in his absence, by a Chairman for the meeting to be elected by the members present from amongst themselves.
- 5. Questions to be decided by majority:—(1) All questions at a meeting shall be decided by a majority of votes of members present, and the voting shall be by raising of hands in favour of the proposal.
- (2) In case of an equality of votes, the presiding officer shall have a second or casting vote.
 - 6. Quorum:-(1) Five members shall form the quorum for any meeting.
- (2) If at any time fixed for a meeting or during the course of any meeting a quorum is not present for a period of fifteen minutes, the presiding officer shall adjourn the meeting on the expiration of the fifteen minutes to such hours on the following or on some other future date as he may fix.
 - (3) No quorum shall be necessary for such adjourned meeting.
 - (4) No fresh notice shall be necessary for the said adjourned meeting.
- 7. Minutes:--(1) Record shall be kept of the name of members who attend the meeting and of the proceedings at the meeting in a book to be maintained for that purpose by the Member-Secretary.
- (2) The minutes of the previous meeting shall be read at the beginning of every succeeding meeting, and shall be confirmed and signed by the presiding officer at such meeting.
- (3) The minutes book shall be open to inspection by any member at the office of the State Board during office hours.
- 8. Maintaining order at the meeting: -- The presiding officer shall preserve order at a meeting.
- 9. Business to be transacted at meeting: Except with the permission of the presiding officer, no business which is not entered in the agenda or of which notice has not been given by a member under subrule (5) of Rule 3, shall be transacted at any meeting.
- 10. Order of business:--(1) At any meeting, business shall be transacted in the order in which it is entered in the agenda.
- (2) Either at the beginning of the meeting or after the conclusion of the debate, on a motion during the meeting of the presiding officer or a member may suggest a change in the order of business as entered in the agenda and if the meeting agrees such a change shall take place.

- 11. Procedure for transaction of business of committees constituted by the Board:—(1) The time and place of the meetings of the committees constituted by the State Board under sub-section (1) of Section 9 shall be as specified by the Chairman.
- (2) The quorum for a meeting of the committee constituted under subsection (1) of Section 9 shall be one-half the total number of members of the committee.
- (3) Subject to sub-rule (1) and sub-rule (2) of the meetings of any of the committees constituted under sub-section (1) of Section 9 shall, as far as may be, governed by the rules applicable to the meetings of the State Board.

'ANDHRA PRADESH (WATER PREVENTION AND CONTROL OF POLLUTION) APPEAL RULES, 1977

G.O.Ms.No. 556, Housing, Municipal Admn. & Urban Development, (M.A), dt. 14-7-1978:— In exercise of the powers conferred by Clause (m) of Section 64 read with sub-section (3) of Section 23 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974), the Governor of Andhra Pradesh hereby makes the following Rules, namely,

Chapter I

General

- 1. Short title: -- These rules may be called the Andhra Pradesh (Water Prevention and Control of Pollution) Appeal Rules, 1977.
- 2. Definitions:--(a) "Act" means the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974)
- (b) "Appellate Authority" means the Appellate Authority constituted by the State Government of Andhra Pradesh under Section 28 of the Act.
- (c) "Appeal" means a memorandum of appeal filed to the Appellate Authority under sub-section (1) of Section 28 of the Act!
- (d) "Board" means the Andhra Pradesh State Board for Prevention and Control of Water Pollution constituted under sub-section (1) of Section 4 of the Act.
 - (e) "Member-Secretary" means the Member-Secretary of the Board.
 - (f) "form" means a form appended to these rules.
- (g) "party" means the appellant or applicant and includes his pleader or authorised agent.
- (h) words and expressions used but not defined here and defined in the Act shall have the meanings respectively assigned to them in the Act.

Chapter II

"Sittings and Office Hours *

- 3. The Headquarters of the appellate authority shall be at Hyderabad and all appeals shall ordinarily be heard at Hyderabad unless the appellate authority decides that any appeal may be heard at any other place in the State of Andhra Pradesh.
- 4. Language: -- The Language of the appellate authority shall be in English.

Chapter III

Appeals.

- 5. Memorandum of Appeal :--(1) Every appeal shall,--
 - (a) be in writing;
- 1. Published in A.P. Gaz. R.S. to Pt. II (Extraordinary), dated 14-9-1978.

- (b) specify the name and address of the appellant;
- (c) specify the date of the order against which it is made;
- (d) specify the date on which the order was communicated to the appellant;
- (e) contain a clear statement of facts;
- (f) specify the grounds on which the appeal is preferred;
- , (g) state precisely the relief prayed for; and
 - (h) be signed and verified by the appellant or an agent duly authorised by him in writing in this behalf in Fonn I.
- (2) The memorandum of appeal shall be accompanied by ,-
 - (a) an authenticated copy of the order against which the appeal is preferred;
 - (b) a copy of the application made under Section 25 or 26 as the case may be;
 - (c) any document relevant to the appeal;
 - (d) a satisfactory proof of payment of the fee prescribed under Rule 6.
- (3) As far as possible, the memorandum of appeal shall be ,--
 - (a) In Form II where the appeal relates to matters covered by subsection (5) of Section 28; and
 - (b) In Form III where the appeal relates to matters not covered by sub-section (5) of Section 28.
- (4) The memorandum of appeal shall be in quadruplicate and shall either be presented to the appellate authority by the appellant or his authorised agent or sent to such authority by registered post. When the memorandum of appeal is presented by an agent duly authorised by the appellant it shall be accompanied by a duly stamped letter of authority appointing him as such.
- 6. Fee:— The fee payable for an appeal under Section 28 of the Act shall be Rs. 500 (Rupees five hundred only) and it shall be paid by a Government Treasury Challan. Under the head of account '082 Public Health Sanitation and Water Supply M.H. 35 fees, fines etc."
- 7. Presentation of Appeals:—(1) An appeal shall be presented to the Chief Ministerial Officer notified as such by the Government either by the party in person or by sending it through registered post.
- (2) Where an appeal is presented by a Pleader or an authorised agent, it shall be accompanied by a letter of authority appointing him as such.
- (3) An appeal preferred by any aggrieved party shall specify the State of Andhra Pradesh as the Respondent and it shall also furnish the name and address of the party to whom notice may be sent.

Malyler,

3.11.07

GOVERMINT OF AND RAPESH ABSTRACT

FMAINOWWENT ' LOKDRAL' POTEMCEGARCPHOTOTA (FMA) DEBWEATHTHA

G.O.Ms.No.144

Dated 25th October, 1997 Read the following:-

From Namber Secretary, A.P.Rollution Control Board, Hyderabad, D.O.Er.Wo.990049, PCB, LBGAL/97-7026, dt.0.9.1997.

ORDERI-

The following notifications will be published in the Andhra Pradesh Gazatte:-

NOTIFICATION - I

In exercise of the powers conferred by clause(m) of section 64 read with sub-section (3) of Jection 28 of the mater (Prevention and Control of Pollution) Act,1974 (Central Act 50.6 of 1974), the Government in consultation with the Andhra Predesh State Pollution Control Board hereby make the following amendment to the Andhra Predesh Water (Prevention and Control of Pollution) Appeal Rules 1977 issued with G.O.Ms.No.556, Bunicipal Administration and Urban Development Department, dated the 14th July, 1978.

AMENDMENT

In rule '6' of the said rules for the expression "it shall be paid by Covernment Greasury challan under head of account OS2 Public Realth Canitation and Water Supply - M.H.35 fees fines etc.", the following words shall be substituted, namely-

"it shall be paid by a Crossed Demand Draft drawn in favour of the Andhra Pradesh Pollution Control Board payable at Hyderabad, and such receipt shall be shown under the head of the account "Appellate Authority" by the Andhra Pradesh Pollution Control Board";

BOTIFICATION - II

In exercise of the powers conferred by section 54 read with section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (Act no.14 of 1981) the Government hereby make the following amendment to the Air (Prevention and Control of Pollution) Rules, 1982 issued with G.O.Ms. No.36, Energy, Environment, poisson a Technology Department, dated the 23rd August, 1982.

AMENDMENT

In rule 37 of the said rules, for the expression "remitted into the Government Treasury through challen under "082 - P.B: Senitation and water Supply - M.A.35 fees

SOR

Contd.F.2/-

fines etc," the words "paid by a Crossed Demand Draft in favour of the Andhea Predesh Pollution Control Doard bekaple or underspag and such receibt shall pe shown anger head of Account 'Appellate Authority' by the Andhra Pradesh Pollution Control Board, " shall be substituted.

(MY ORDLE AID II) THE MARE OF THE GOVERNOR OF AUDIRA PRADELII)

C.S.NANGACIBARI FRITE IM. L UNCLUMBERY TO GOVERNIMENT

To . The Director of Printing, Stationary and Stores Purchase, hyderebad for publication of the Notifications in the Andhra Pradush Gazettee.

The Member Jecratery A.P. Pollution Control Board. Maitrivanam, Nove Complex, .b.R.wager, Nyderabad-38.

CODY TO:

Law (b) Department. May 50.

// forwerded by order //

BEFORE APPELLATE AUTBORITY UNDER SECTION 28 OF WATER (PREVENTION & CONTROL OF POLLUTIONACT, 1974/SECTION 31 AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

BETWEEN:

Name and Address of the Company, Represented by.....

.....Appellant

AND

- T.S. Pollution Control Board, ParyavaranBhavan, A-3, Industrial Estate, Opp. Police Station, Hyderabad-500018.
 Represented by its Member Secretary,
- The State Government of T.S., EFS & T Department, T.S. Secretariat, Hyderabad, Represented by its Secretary.

PARTICULARS

- 1. Name of the Appellant
- 2. Date of the Impugned Order
- 3. Date of receipt of the Impugned Order
- 4 Details of Appeal fee (Demand Draft for Rs.500/- should be drawn In favour of T.S. POLLUTION CONTROL BOARD, Payable at Hyderabad)

I. FACTS OF THE CASE IN AFFIDAVIT FORM

- 1. Promoter's Profession, if any
- 2. Production Capacity
- 3. Location of the site (Whether Industrial area/ Commercial area/Residential area)
- 4. Project Cost, Capital investment and other details
- 5. Details of permission from Gram Panchayat, Municipality / LOI from Govt. of India, if any
- 6. Financial Support from SBI / SFC / IDBI, if any
- 7. ETP proposals submitted, cost of ETP
- 8. Green belt area
- 9. If there is any violation from TSPCB in non-issuance of NOC / Issuance of Closure Order.
- 10. Correspondence made to TSPCB / Ministry of Environment, EFS & T Dept., if any.

II

III. VERIFICATION

APPELLANT / DEPONENT

List of Englosures :

Original Impunged Order.
Correspondence made in this regard.
Copy of consent application submitted. 2.

Э.

If there is any status report regarding Environment where the industry is proposed. D. D for Rs. 500/- in favour of T.S Pollution Control Board. 4.

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Safe Disposal of Hospital Waste - Amendment to Water (Prevention and Control of Pollution) Rules, 1976 - Notification - Issued.

ENVIRONMENT, SCIENCE & TECHNOLOGY (ENVIRONMENT) DEPARTMENT

G.O.Ms.No. 50

Dated, 20th September, 1994 Read the following:-

- 1. G.O.Ms No. 559, HWA & U.D (M.A) Department, dt. 4-12-1976.
- 2. G.O.Ms.No. 46, EFES&T (Env) Dept., dt. 01.03.1993.
- From Member Secretary, A..P. Pollution Control Board, D.O.Lr.No: 44028/PCB/MS/91-5849, dt. 29.12.1993.

ORDER:-

In the Government Order 2nd read above, orders have been issued for constitution of a Committee with some of the Hospital Superintendents, Director of Medical & Health, Municipal Health Officer, Municipal Corporation of Hyderabad, Engineer-in-Chief, Hyderabad, Metro Water Works and Sewerage Board, Chairman / Nominee from Apollo and C.D.R. Hospitals to formulate the draft rules, draft notification for safe disposal of Hospital waste to control the spreading of Communicable diseases. Accordingly, the committee had gone through the report submitted by M/s.Indus Environ Consultants and after detailed deliberations, the Committee has finalized the draft rules for safe disposal of Hospital Waste along with the guidelines.

After careful consideration of the draft rules, Government have decided to include the draft rules in the Water (Prevention and Control of Pollution) Rules 1976 under section 64 of Water (Prevention and Control of Pollution) Act, 1974.

The following Notification shall be published in the next extraordinary issue of Andhra Pradesh Gazette.

NOTIFICATION

In exercise of the powers conferred by Section 64 of Water (Prevention & Control of Pollution) Act, 1974 (Central Act of 1974), the State Government after consultation with the State Pollution control Board, hereby make the following amendments to the Water (Prevention & Control of Pollution) Rules, 1976 issued in G.O.Ms.No.559, Housing, Municipal Administration & Urban Development (M.A) Departments, dated the 4th December, 1976 as subsequently amended.

AMENDMENTS

In the said rules:-

After Clause (j) of rule 2, the following clause shall be added, namely: "(K) 'Health care establishment' shall mean and include all the Hospitals, Nursing Homes,
 Diagnostic Centres and Laboratories irrespective of Size/Capacity/ Bed Strength".

2. After rule 35, the following rules shall be added, namely:-

"36.All the Health care establishments shall follow the regulatory guidelines as mentioned in the Schedule V.

- 37. All Health care establishments having bed strength of 25 or more shall take consent for establishment and operation of outlets as per section 25 of the Act."
- 3. After Schedule IV, the following Schedule shall be added, namely:-

"SCHEDULE V" (See Rule 26) REGULATORY GUIDELINES

The regulatory guidelines are as follows:-

01. Every health care establishment under the purview shall have a documented hospital waste management plan to deal with the waste generated in their establishments.

The wastes from the hospitals are classified into four categories:

- (a) Amputated limbs, mid-term aborted foetel and still born dead babies shall be wrapped in clean white cloth and shall be dispatched to crematoria for incineration.
- (b) Household non-infectious waste or non-clinical waste, shall be collected in thick polythene bags and discarded like household waste.
- (c) Clinical sharp hospital waste objects shall be collected separately in puncture proof plastic containers which shall be closed or sealed.
- (d) Clinical hospital waste other than sharp objects shall be collected in thick polythene bags or plastic containers for disposal.
- . D2. The clinical wastes shall be collected at the point of generation like wards, laboratories and operation theatres in plastic bags or in suitable containers.
 - (a) Every waste generation point shall have two separate bins for collection of clinical and non-clinical waste. Adequate notices shall be posted on the waste collection bins and plastic bags so as to identify the category of waste. Red bins shall be lined with thick Black plastic bags for discarding clinical waste. Green bins shall be lined with white plastic bags for collecting non-clinical waste. The needles and other sharp instruments shall be collected in plastic containers or glass bottles partially filled with disinfectant solution and the bottles shall have a sign posted with 'danger' marked outside. These shall be closed or sealed and disposed off by incineration."

- (b) The sealed or tied plastic bags of the clinical wastes shall be transported to the incinerator in closed wheel barrows. The plastic bags containing domestic (nonclinical) waste shall be disposed at the garbage dumping site. The garbage dumping site shall not be approachable to rag pickers and it shall be provided with asbestos roof for protection from rain.
- (c) The non-clinical waste which can be re-cycled shall be collected at a separate site to reduce the quantity of material entering the waste streams. As per the regulations of Drug Control Authority of Andhra Pradesh, all the glass containers shall be broken into pieces before disposal.
 - 03. All clinical fluids or liquid specimen before conducting of various clinical tastes shall be regarded as infective material. They shall be transported to laboratory in spill proof or screw cap bottles and it shall be insured that there are no spillages.
 - 04. All liquid wastes such as blood and other body fluids and samples after clinical analysis shall be disinfected by a disinfectant like 1% Sodium Hypochlorite before disposal.
 - 05. All Clinical wastes shall be incinerated and all hospitals where the incinerators are existing shall give top priority to burn their clinical waste. Health care establishments in rural areas can opt for deep burial of clinical wastes but precautions shall be taken such that the pits dug for the purpose are far away from the ground water source and the minimum depth shall be 5 feet. In urban areas the clinical wastes shall be incinerated, the option of deep burial does not apply to the health care establishments in these areas.
 - 06. All clinical specimen after carrying out necessary tests shall be disposed off in a discarding jar containing suitable disinfectant. A jar half filled with sodium hypochlorite of 1% strength shall be kept at every such point of disposal. The body fluids to be discarded shall be dropped into disinfectant solution and after 6 hours, contents of the jar shall be discharged through the sink. The jar shall be disinfected with carbolic acid before reuse.
 - 07. In the operation theatres also, a 100 liter jar partly filled with 0.2% sodium hypochlorite solution or other suitable disinfectant solution of required strength shall be kept to be used as waste jar. All mops used for cleaning up instruments, tables or blood contaminated surfaces shall be dropped into this disinfectant solution. After, 6 hours contact, the mops shall be taken put and sent for washing to laundry and the spenr disinfectant solution discharged through sinks to the sewer.
 - 08. In health care establishments where visible blood spills or other body fluids occur, the floor or outer areas were such spills occur, shall be cleared with appropriate disinfectant, preferably sodium hypochlorite with 0.5% available chlorine. The mixed body fluid and disinfectant shall then be removed and the surface wiped with disinfectant.
 - 09. The blood soaked sponges and swabs, shall be kept in a sterile bowl and carefully transferred into a plastic bag which in turn shall be sent for incineration.
 - 10. The radio active waste material shall be disposed off strictly as per the guidelines of Atomic Energy Regulatory Board (AERD).

11. Every health care establishment shall cover all mattresses with water proof synthetic material like rexine or plastic. This makes the disinfection of the mattresses easier. Big Auto claves of Swing jets are also advisable for disinfection of mattresses.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

D. RAMAKRISHNAIAH PRINCIPAL SECRETARY TO GOVERNMENT

The Member Secretary,

A.P. Pollution Control Board, Hyderabad.

The commissioner of Printing, Stationary and Stores Purchase, Hyderabad. He is requested to publish the above notification in the immediate next issue of A.P. Gazette to Government soon after its publication.

All the Medical Institutions of Twin Cities through Member Secretary, A.P. Pollution

The Director, Medical & Health Services, Hyderabad.

The Special Officer, Municipal Corporation of Hyderabad, Hyderabad.

The Managing Director, Hyderabad Metro Water Supply & Sewerage Board, Hyderabad.

Copy to:

Secretary to Government of India, Ministry of Environment & Forests. Ministry of Environment & Forests, Paryavaran Bhavan, CGO complex, Lodi Road, New Delhi - 110 003. The M.A. & U.D. Department, The Health, Medical & Family Welfare Department. The E.F.E.S & T. (Env) Department. The Law(L) Department,

> //Forwarded by Order// sd/~ SECTION OFFICER

OOVERMENT OF ANDHRA PRADESH ABSTRACT

Water (Prevention & Control of Pollution) Act, 1974-Amendment to Rule 32 of Water (Prevention & Control of Pollution) Rules, 1976-

ENVIRONMENT, SCIENCE & TECHNOLOGY (ENVIRONMENT) DEPARTMENT

G.O.Ms, No. 26

Dated.19th April,1994. Read the following:

1.G.O.Ms_No.559, HA&WD (MA) Dept., dt.4-12-1976.

2_G.O.Ms.No.51, EFES&T (Env) Dept., Gt. 4.6.1987.

3.G.O.Ms.No.332, EFES&T (Unv) Dept., dt.25.11.1991. 4.D.O. Lr. No. 367/Desk 4(1)/CDC/93, Industries and

5. From Member-Secretary, A.P. Pollution Control Board, D.O.LE NO.APPCB/Planning/93/CDC, dt. 28.10, 1993.

ेर्ड्ट्रेनिट्रेड करहरू RDE

In pursuance of the minutes at item I(ii)of the Engowered/Committee Meeting communicated with the D.O.letter fourth read above the Government after consultation with Member-Secretary, A.P. Pollution Control Board approve the following notification submitted with the D.O. letter 5th read

The following Notification shall be published in the next extraordinary issue of Andhra Pradosh Gazette.

NOTIFICATION

In exercise of the powers conferred by Section 64 of the Water (Prevention & Control of Pollution) Act, 1974 (Central Act No.6 of 1974), the Appendor of Andhra Pradesh after consultation with the State Pollution Control Board, nereby make the following amendments to the water (Prevention) and Control of Pollution) Rules, 1975, issued in G.O.Ms. No. 559, Housing, Municipal Administration & Urban Development (Municipal Administration Department dated, the 4th December, 1975 as subsequently amended.

対応対型を対す

In the said rules" After rule 32, the following rule shall be insurted namely:-

1.32-A - Small Scale Industries other than those listed in Schedule (Iv) shall also make an application to State Andhra Pradesh Pollution Control Board, in form XIII-A for the purpose

specified in role 32. The acknowledgement of this application form would says the purpose of Consent and there is no need for the industry to obtain periodical renewal of consent till such time that a unit modifies/changes its process or processes. The application shall be accompanied by free specified by the State Board. State Board say conduct random checks or call for information from any small serie unit, and make a formal consent caler present bing conditions etc., as required.

2. In 'School I', witer 'For (MIII', the following 'Form' ascall be in a sed, namely:-

" <u>FORM_XITTER</u>" (RED RILL 32-A) .

A JUHATUR DEST POLLUTION COMPAND BOARD FA TUHRIVANIAM, NUDA COMPLEX, A JELIFUT, HYDERABAD

(Other Alger Andustries listed in Schedule IV)

Application for the E.S.I.Units for obtaining No Objection Certificate/Consent for establishment/Consent for operation required under Saction 17/26 of the Nater (Prevention and Control of 1.12 tion) as the Prevention of 1.12 tion)

(To be subjected in triplicate)

- 1. General:
- 1.1 Name & Address of the Industry:

Phone

- 1.2 Name & Address for Torrespondence(with PMCMS Number)
- 1.3 Total Investment of the Project : Rs.
- 1.4 3.5.I.registration number & Late (copy enclosed)
- 2.0 Process Details
- -3.1 .. / materials at installed capacity:
 - dilo. Hame of the row meterial

Requirements/ann:

- 2 7 Toducts & By profucts at insta-1 ed capacity
 - J. To. Mame of the product/by broduct

Production/annum

: 3 :

Process details(along with process .fl∩W. cNart)

310 Location.

3.1 R.S.No. Village . Wandal Municipality:

District

Land Particulars:

- · 🌣) Total area
- Built up ores : b)
- c) Green belt gree:
- 3 3 ... Existing features within a radius of. 500 matres
- Details of habitation within a distance 3.4 of 500 mts

Name of habitation Population Distance

- 4.0 Water Pollution
- Source of Water · (for the industry)
- Monthly water consumption at installed curreity 4:2 (Process and wash inputs to be indicated in
 - a) Process & Wesh
 - b) Cooling
 - c) Domestic
- Monthly waste water discharge at installed capacity 4.3
 - a)Process & Wash: b)Cooling: Emmertic: Emmertic: Existing/Proposed Effluent Treitminh facilities:

(Effluent Treatment Plant flow chart with Caracities to be enclosed)

- Point of Disposal
 - e)at factory site :

(Open drain/pipe line/nala/open land etc.,)

b) Ultimate succiving today :

- 5.0 <u> 51r Follution</u>
- 5.1 Hames of gaseous emission (Points of generation to be indicated in flow coeff.)
 - a) Process cadacidad :
 - b) Combution of fucl :
 - e) Material banding :
- Type and Quantity of fools used pur month : 5.2
- 'Details of the boiler/hiln/furnace/cupola : 5.3
 - a) Type

1. 400

- P) Cabacith
- c) Stack height
- 5.4 Existing/Proposed hir Follution control equipment (Details to be unclosed)
 - a) Existing :
 - p) Prohoseq :
 - 6.0 Solid Waste (Points of gen intion to be indicated in the process flow chart) 6.1
 - Points of generation
- 6.2 Quantity generated (T/month):
- ნ.3 Mode of Disposel
- 7.0 Moise Pollution
- 7.1 Source of Noise :
- Existing/Proposed gourds:
- Cost of Pollution Control Equipment in Rs. 8,0
 - a) Existing: Rs.
 - b) Proposed: ps.
- Particulars of consumt for posid: N = 19.0 (to A.P.Pollution Concret Borrd)
- 10.0 Dactoration :

. . . Sy ...

- I/We hereby apply for MOC of the Board/Consent 25/26 of Water (Prevention & Control of 10.1 Upder Pollution)/ct,1974 (No.5 of 1974) to make discharge of sawage/Trade effluents from Industrial Plant/Land/Premises owned.
- by M/s I/we further declare that the information furnished 10.2 in the application/appendicesed plans is correct to the best of my knowledge.
- I/We hereby agree to abide that in case of change wither or the product/process, or the quality/quantity of emission or discharge, a fresh application for consent shall be made and until such eonsont is granted, no change shall ಎಂದ ಗಾಭಿಗಳ
- I/We hereby agree to submit to the Board, an application for renewal of constit one munth in advance of the date of expiry of the consented puriod.
- I/We hereby undertake to furnish any other information 10.5 called by the Board from time to time.

SIGNATURE OF THE APPLICANT

Dates

Name of the applicant:

Enclosed:

- 1) Location Plan (Details within 500 metres of radius)
- 2) Site Layout Plan

__.

3) Process flow chart 4) Effluent Treatment Plant flow chart

After 'Schedule III', the following 'Schedule' shall be added, namely:- " SCHEDULD IV "

(U.L the Rule 32 - ..).

LIST OF POLLUTING INDUSTRIES IN SHALL SCALE SECTOR

- 1. Cement '
- 2. Thermal Power
- 3. Fermentation & Distillation units.
- Pulp, Paper Board & News print.
- 5., Tanceries.
- Basic Drugs & Pharmaceuticals.
- . 7. Sugar
 - Fertilizors.

. . . 6/--

- 9. Dye & Dye Intermediates.
- 18. Sulphuric Acid Flancs.
- 11. Pesticides Manufacturing and Formulations.
- 12. Iron & Steel
- 13. Oil Refinery
- 14. Zinc Smelter.
- 15. Putro Chemicals.
- 16. Copper Smelter.
- 17. Aluminium Gmelter.
- ,18. Caustic Soda. -
 - 19. Nuclear power and related projects.
- 20. Petro Chamical Intermediatorisuch is DNT, Caprolactum LAB etc)
- Poly Vinyl Chloride Foly Styreng etc.
- 22. Industrial explosives (including detonating fuse, safety fuse, nitrocallulose, Electric detonators, gun powder etc.).
- .23. / Synthetic rubber.
- 24. Asbestos and Asbestos products.
- 25. Hydrocyanic sold and its durivatives.
- 26. Chloro Alkali industry.
- 27. . Integrated paint complex including manufacture of resins required in the manufacturing paints.
- 28. Man made fibres/filesess yarn.
- 29. Storage betteries (Integrated with manufacture of oxides of lead and bead antimony allay).
- 30. Incineration plant for hazardous and non bazardous wastes.
- 31. Forest based industries such as plywood, laminated boards etc.
- 32. Coal washeries.
- 33. Carante products.
- 34. Calcium carbide.
- 35. Re-rolling Mills.
- 35. Electroplating and Galvanising.
- 37. Glass.
- 38. Graphite Electrodes.
- 39. Matal Castings.
- 48. Refractories.
- 41. Reclaimed Oils.

77

- 42. Alkalies (such as Sorth ashipure) pitched calcium Carbonate, Pottossium Hydroxide etc)
- 43. Rectreading of all types of tyres (excluding cold
- 44. Pigments and Varnish....
- 45. $M_{\pm 2} t$ Processing units.
- Milk products (skimmed milk, postubrised milk, condensed 46. malk,milk powder and beby food)
- Soap and detergents (Except cottage spap & detergent 47.
- 48. Lead Smolter.
- 49, Fermo Alloys.
- 50. Tyres and Tubes.
- Coke evens/carbunising plants. 51,
- Industries with Electric app furnaces or Induction 52. Firmices.
- . 53. Sponge fron(a)Coal based(b)Ges based.
- 54. Textiles (excluding Handlooms and processions upto
- 55. Solvent Extraction of Oil Units.
- 56. Rusins.
- 57. Photographic chemicals.
- Foundries (Individual) 5B.
- 59. Mining Projects other than miner Hinerals. 60.
- Lime manufecture.
- Roller flour mills. 61.
- Vegetable oil expellers (daing steam) 62.
- Surgical and medical Equipments and latex products. 53.
- 64. Industrial gases (nitrogen, oxygen, chibon diexide, hydrogen, acetylene otc)
- 65. Glassware inholying use of fossil fuel combustion.
- animal fats,011s and their frections (fortly or whol) y 66.
- 67. Manufacute of Bower driven pumps, compressors, refegration units, fire fighting equipment sec., (excluding assembling unita)
- 63. Glue and Gulotine, ''

- 69. soutographic films and paper.
- on. Micro Nutrients.

::

- /1. Ferrous and Non-ferrous metal extraction, refining, casting, forging and alloy making.
- 73. Pry coal processing/mineral processing industries like ore sintenring, beneficiation, pelletization, pulverization etc.,
- 73. Rock phosphate processing plants.
- 74. Vanaspathi, Hydrocenated and Refined vegetable oils.
- 75. Coke oven byproducts and Coel-ter distillation products.
- 76. Artificial abrassives.
- 77. Phosphorous and its compounds.
- 78. Arids and their salts (Organic and inorganic)
- 79. Mitrogen compounds (cynides, Cynamides and ocher Mitrogen compounds)
- 80. Phthalic anhydride.
- 81. Processes involving chlorinated hydracarbon.
- 82. Chicrine, flouring, promine, iccine and their compounds.
- B3. Insecticides, fungicides and harhicidas. (technical and formulation).
- 84. Alcohol(Industrial or potchic!
- Some making, Coal-liquification and faul gas making induseries.
 - 86. Fibre glass production.
 - 87. Manufacturing of Organic and Inorganic Chemicals.
 - 88. Thiorate, perchionates and perchides.
 - 89. Burgion1 cotton and seniter naphing.
 - 90. Acque oulther products (most than 5 .q.)
 - 91. Mineral Water and moft drinks bottlin, plants (above capacity of 500 both; s/day).
 - 92. Dying and printing.
 - \$3. Wire drawing and bailing struck (with annoaling).
 - 9). Potassium permanganato...
 - 95. Nitriding.
 - 96. Blezching.
 - 97. Degreasing.
 - .98. Phosphating.
 - 99, Pickling.
 - 100. Fruits and Vegetable processing.

...9/-

- 101. Slaughtering of animals, rendering of benes and processing.
- 102. Processing of fish and Provn.
- 103. Deminiralization plant exceeding 20 Milo Litres put day capacity.
- 104. Textile chemicals.
- 105. Nickel and coûmium batteries.
- 106. Ice plants above 10 Tuns capacity.
- 107. Cold storage above 10 tons capacity.
- 108. Stone crushers.
- 109. Tobacco redrying.
- 110. Cigarettes.

·- 🏖

- 111. Cashewnut industries.
- 112. Barium chemicals.
- 113. Manufacturing of machineries, machine tools and equipment involving galvanising and electro plating.
- 114. Metallic sodium.

 $T\phi$

- 115. Manufacturing of Dubricating oils.
- 116. Industrial carbons and derivatives.

(BY ORDER AND IN THE MUSE OF THE GOVERNOR OF ANDINA PRODESH)

FIGURERAL SECRETARY TO GOVERNMENT

The Member-Secretary, A.P. Pollution Control Board, Hyderobad.

The Director of Printing, Stationary and Stores purchase, Hyderabad.

Its is requested to publish the above mutification in the Extraordinary issue of Anahra Pradesh Cazette and Supply 100 copies of the Gazette Notification soon after its

Copy to: Principal Acretary to Government, Industries & Commerce Department.

Commissioner of Industries, Hyderabod.
Secretary to Government of India, Hinistry of Davironmen and Forests, Paryavaria, Davis, EGO Complex, New Delhi.
Central Pollution Control Board, New Delhi.

" General Administration (FEMB) Department.
" Law (D) Department.

SF/SC 50 Copies.

//forwarded by order//

Setion Officer

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Water (Prevention and Control of Pollution) Act, 1974 -Amendment to Rule 32 of Water (Prevention & Control of Pollution) Rules, 1976 - Notification - Issued.

ENVIRONMENT, SCIENCE & TECHNOLOGY (ENVIRONMENT) DEPARTMENT

G.O.Ms.No.1

Dated, 23rd January, 1995 Read the following: -

- 1. G.O.Ms.No.559, HMA & UD(MA)Department, dt.4.12.1976
- 2. G.O.Ms.No.51, EFUSAT (ENV) Dept., dt.4.6.1987.
- 3. G.O.Ms.No.332,EFES&T(LNV)Dept.,dt.25.11.1991. 4. G.O.Ms.No.26,ES&T Dept., dt.19.4.1994
- 5. From Member-Secretary, APPCS, Lr.No.4411⁰/PCB/ EMP Com/93-1069, dt.28.11.1994.

(එකිකිරාලි

ORDER:

In pursuance of the Board Resolution 924 communicated in D.O. letter 5th read above, after careful examination of the proposal of A.P.Pollution Control Board, the Government approve the following Notification: -

The following shall be published in the next extraordinary issue of Andhra Pradesh Gazette.

NOTIFICATION

In exercise of the powers conferred by section 64 of the Water (Prevention & Control of Pollution) Act, 1974 🕢 (Central Act, No. 6 of 1974) the Government of Andhra Pradesh heraby makes the following amendments to the Water (Prevention & Control of Pollution) Rules, 1976, issued in G.O.Ms. No.559, Housing, Municipal Administration & Urban Development (Municipal Administration) Department, dt.the 4th December, 1976 as subsequently amended.

AMENDMENT

In the said rules, in Rule 32-A Schedule IV, for the list of 116 polluting industries in small scale sector, the following list of 60 polluting industries in small scale sector shall be substituted: -

SCHEDULE-II (SEE RULE-29 (A))

LIST OF POLLUTING INDUSTRIES IN SMALL SCALE SECTOR:

Cement Of

Asbestos and Asbestos products

φЗ	Refractories & Ceramic Products
74	Calcium Carbide
ໍລ5	Mining Projects other than minerals
<u>,</u> 06	Lime Manufecture
07	Dry coal processing/mineral processing industries like
	ore sintering/benefication, pelletization, pulverisation
	etc.,
90	Coke making, coal liquification and fuel gas making industries
09	Stone Crushers
10	Fermentation and Distillery units
11	Basic Drugs and Rharmacouticals
, 1 2	Sugar
13	Fertilisers (Smeller ouths) & Micro intrients
14	Dye & Dye Intermediates
1.5	Sulphurio Acid
16	Petrochemical Intermediates (such as LADY, Copic) second name
1.7	Industrial explosives (funding detonating fuse, safety fuse, nitrovellulose, Electric metanators, gram powder etc.,)
18	Hydrocymnic ecid and its derivatives
19	Alkalies (such as Soda son, precipitated calcium carbonate, Pottassium Hydroxide etc.,)
20	Paints, pigments and varnishes
27	Resins
22	Photographic chemicals
23	Processes involving chlorinated Hydrocarbon
24	Pesticides, Insecticides, Fungicide and Herbicides (Technical and Formulation)
25 ′	Pottassium Permenganate
25	Merchania socialin
27	Manufusturing of Lubricating oils
28	Grinding of Zirconium Oxide
29	Pulp, Paper Board and News Print
3.1	Tanneries
31	Synthetic Rubber
32	Butyl Rubber Tyres and Tubes
33	Retreading of all types of tyres
34	Iron and Steel Production
35	Extraction and recovery of Zinc/ Copper/ Aluminium and Lead
-36	Metal Castings and Foundries .
37	Ferro Alloys
38	Industries involving operations such as pickling, degreasing, nitriding, and phosphating

Nickel and Cadmium Batteries

	a cadatum Bataeries
39	Nickel and Cadmium Batteries Storage batteries (integrated with manufacture of oxides of
40	Storage batteries (intogration of storage batteries (intogration) lead and lead antimony alloy)
41	lead and lead antimony errory Incineration plant for hazardous and non-hazardous wastes
42	Electroplating and Galvanizing
43	Welding fluxes and electrodes
44	Manufacture of power driven pumps, complessors, secripling units, fire fighting equipment etc., (excluding assembling
4 5	Industrial gases (Mitrogen, Oxygen, Carbondioxide, again, Acetylenz etc.,)
46	Glue and Gelatine
47	Glue and Geratine Chlorine, Flourine, Browine, Jodine and their compounds
48	Glass and Glassware
49	Glass and Glassware Textiles (excluding handlooms and non-su-looms upto 50 hp)
50	Destiles Desing and Printing
51	$a = a + b + b = a^{\alpha} \pi T + b \approx a \pi T + $
52	And a summer of the first of th
	Milk products (Skimmed milk, milk powdar and baby food) milk, milk powdar and baby food) Soap and Detergents (except cottage soap and datergent
53	industries)
54	industries) Vanaspathi. Hydrogenated and refined and solvent extracted oils
55	
56	slaughtering of animals, rendering of bones and particular
57	Processing of fish and prawn
57 58	Fruits and Vegetables Processing
59	Cashew Nut industries
_	- to redrying
(BX OF	TODECCO TOUTIETY RDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)
	D. RAMAKRISHNA IAH
	PRINCIPAL SECRETARY TO GOVERNMENT
The D: He is	ember-Secretary, A.P.Pollution Control Board, Hyderabad. irector of Printing & Stationary and Stores Purchase, Hyd. irector of publish the above notification in the Extraordi- irequested to publish the above notification in the Gasette issue of A.P.Gazette and supply 100 copies of the Gasette ication soon after its publication.
D) (3 C L L .	ication soon after its publication. to: Principal Secretary to Government, Industries & Commerce to: Principal Secretary to Government, Industries & Commerce
	5-6-4-T DP 01-
	Depertment. to: Commissioner of Industries, A.P. Hyderabad. to: Commissioner of Industries, A.P. Hyderabad. to: Vice-Chairman & Managing Director, State Finance Corporation. to: Vice-Chairman & Managing Director, State Finance Corporation.
	Ryderando, Government of India, Ministry of Environment
COMM	
Y	to: Central Foliation Common 110 032- Arjunnager, New Delhi - 110 032- to: General Administration (FEMR) Department
	to: Law (L) Department //forwarded by order//
	Section (:Efice)
	(C C S DO DO DO DO DO HYD-
	S.E.E. (A.F. FOLLUTION CONTROL BOARD, HYD.

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GOVERNMENT OF ANDHRA PRADESH

ABSTRACT

Water (Prevention and Control of Pollution) Act, 1974 – Amendment to Rule 32 of water (Prevention and Control of Pollution) Rules, 1976 – Notification – Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENV) DEPARTMENT

GO Ms. No. 80.

Dated: 22nd May, 1996 Read the following: -

- 1. GO Ms No. 559, HMA&UD (MA) Department, dated 04.12.1976.
- 2. GO Ms No. 51, EFES&T (ENV) Department, dated 04.06.1987.
- 3. GO Ms No. 332, EFES&T (ENV) Department, dated 25.11.1991.
- 4. GO Ms No. 26, EFES&T (ENV) Department, dated 19.04.1994
- 5. GO Ms No. 1, EFES&T (ENV) Department, dated 23.01.1995.
- 5. Member Secretary, APPCB, DO Lr. No.44110/PCB/Emp.Com/96, dated __.02.1996.

ORDER:-

In pursuance of Board Resolution No. 977 communicated in the DO letter 6th read above, and after careful examination of the proposal of the Andhra Pradesh Pollution Control Board, the Government approve the proposal to include the four industries, namely, (1) Para Boiled Rice Mill, (2) Barium Carbonate and barium based product (3) all reclamation unit and (4) cashew industries in the list of industries already notified.

2. The following notification will be published in an extraordinary issue of the Andhra Pradesh Gazette.

NOTIFICATION

In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974), the Government of Andhra Pradesh hereby makes the following amendment to Water (Prevention & Control of Pollution) Rules, 1976, issued in GO Ms. No. 559, Housing, Municipal, Administration and Urban Development (Municipal Administration) Department, dated the 4th December, 1976 as subsequently amended from time to time.

AMENDMENT

In the said rules, in Rule 32-A, in Schedule-IV, in the list of polluting industries in Small Scale Sector after the entry "60 tobacco redrying" the following shall be added, namely:-

"61. Paraboiled Rice Mill.

Contd...2

- 62. Barium Carbonate & Barium based products.
- 63. Oil reclamation units.
- 64. Cashew industries".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr. C.S.RANGACHARI PRINCIPAL SECRETARY TO GOVERNMENT

To

The Member Secretary, Andhra Pradesh Pollution Control Board, Maitrivanam, HUDA Complex, S.R.Nagar, Hyderabad - 38.

To

The Director of Printing & Stationery and Stores Purchase, Andhra Pradesh, Hyderabad. He is requested to publish the above notification in the Extraordinary issue of A.P. Gazette and supply 100 copies of the Gazette Notification soon after its publication.

Copy to:

Principal Secretary to Government, Industries & Commerce Department.

Commissioner of Industries, Andhra .Pradesh. Hyderabad.

Vice Chairman and Managing Director, State Finance Corporation, Andhra Pradesh, Hyderabad..

Secretary to Government of India, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi.

Central Pollution Control Board, New Delhi, Parivesh Bhavan, Arjunnagar, New Delhi-32.

General Administration (PEMB) Department, Andhra Pradesh, Hyderabad.

Law (E) Department, A.P., Hyderabad.

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// FORWARDED BY ORDER //

Sd/-SECTION OFFICER

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Vice-Chairman & Henoging Pirector, hipte Timence Corporation, A.P., Hyderepad.

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SECUTION OFFICE

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Water (Prevention and Control of Pollution) Act, 1974 - Amendment to Rule 32 of Water (Prevention and Control of Pollution) Rules, 1976 - Notification - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENV) DEPARTMENT

GO Ms. No. 85,

Dated: 22nd September, 2001
Read the following: -

- 1. GO Ms No. 1, EEPS&T (ENV) Department, dated 23.01.1995.
- 2. GO Ms No. 80, EFS&T (ENV) Department, dated 22.05.1996.
- From the M.S., APPCB, Hyd DO Lr.No.10/PCB/CFE/Board Meet/96-1475, dated 02.02.2000.

ORDER:

The Member Secretary, Andhra Pradesh Pollution Control Board in his letter 3rd read above, has stated that the "Chemical units" are causing pollution in the form of Air, Water and Solid Waste etc., and they are not included in the list of 64 categories of SSI units which has prescribed in the Water (Prevention & Control of Pollution) Rules, 1976 issued in GO Ms. No.559, HMA&UD Dept., dated 04.12.1976 and requested the Government to include the "Chemical Industry" in the said rules. After careful examination of the proposal of the A.P.Pollution Control Board, the Government hereby approve the proposal to include the chemical industry in the list of industries already specified in the said rules.

2. Accordingly, the following Notification will be published in the Extraordinary issue of the A.P.Gazette dated 22^{nd} September 2001.

NOTIFICATION

In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974), the Government of Andhra Pradesh hereby make the following amendment to the Water (Prevention and Control of Pollution) Rules, 1976 issued in GO Ms. No. 559, Housing, Municipal Administration and Urban Development Department, dated the 4th December, 1976 as subsequently amended from time to time.

AMENDMENT

In the said rules, in rule 32-A, in Schedule-IV, in the list of polluting industries in Small Scale Sector, after the entry "64 cashew industries", the following shall be added, namely: -

"65. Chemical Industries".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

V.P.JAUHARI PRINCIPAL SECRETARY TO GOVERNMENT

To

The Member Secretary, A.P.Pollution Control Board, Hyderabad. The Director of Printing and Stationery and Stores Purchase, Hyderabad. (He is requested to publish the Extraordinary issue of A.P.Gazette and supply 100 copies of the Gazette Notification soon after its publication).

Copy to:

The Principal Secretary to Govt., Industries & Commerce Department, A.P., Hyderabad. The Vice Chairman & Managing Director, State Finance Corporation, A.P., Hyderabad. The Secretary to Govt., of India, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.

The Central Pollution Control Board, New Delhi, Perivesh Bhavan, Arjunnagar, New Delhi-32. The General Administration (PEMB) Department, A.P., Hyderabad.

The Law (E) Department, A.P., Hyderabad.

The SF / SC 50 copies.

// FORWARDED BY ORDER //

5d/-SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Water (Prevention and Control of Pollution) Act, 1974 – Amendments to Rule 32 of Water (Prevention and Control of Pollution) Rules, 1976 – Notification – Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENV) DEPARTMENT

GO Ms. No. 23,

Dated: 22.02.2007

Read the following: -

- 1. GO Ms No. 85, Environment, Forests, Science & Technology (ENV) Department, dated 22.09.2001.
- 2. GO Ms No. 86, Environment, Forests, Science & Technology (ENV) Department, dated 22,09,2001.
- From the Member Secretary, Andhra Pradesh Pollution Control Board, Letter No.51/PCB/CFE/Plastics/06-710, dated 24.07.2006.

ORDER:

The Member Secretary, Andhra Pradesh Pollution Control Board in his letter 3rd read above, has stated that the "the plastic carry bags/container manufacturing units of virgin plastics or recycled plastic or both and plastic recycling units" are causing pollution in the form of Air, Water & Solid Waste etc. They are not included in the list of 65 categories of polluting industries in the Small Scale Industries Sector which are identified by the Board till now.

The Member Secretary, Andhra Pradesh Pollution Control Board, has therefore requested the Government to include the "the plastic carry bags/container manufacturing units of virgin plastics or recycled plastic or both the plastic recycling units" as 66th category of polluting industry in the Small Scale Industries Sector.

After careful examination of proposal of the Member Secretary, Andhra Pradesh Pollution Control Board, the Government hereby approve the proposal to include the "the plastic carry bags/container manufacturing units of virgin plastics or recycled plastic or both the plastic recycling units" in the list of industries as 66th category of polluting industries in the Small Scale Industries Sector.

Accordingly, the following Notification will be published in the Extraordinary issue of the Andhra Pradesh Gazette dated 26.02.2007.

NOTIFICATION

In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974), the Government of Andhra Pradesh hereby make the following amendment to the Water (Prevention and Control of Pollution) Rules, 1974 issued in GO Ms. No. 559, Housing, Municipal Administration and Urban Development Department, dated the 4th December, 1976 as subsequently amended from time to time.

AMENDMENT

In the said rules, in rule 32-A, in Schedule-IV, in the list of polluting industries in Small Scale Sector, after the entry "65 chemical industries", the following shall be added, namely:

"66. The plastic carry bags/container manufacturing units of virgin plastics or recycled plastic or both and plastic recycling units".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

JANAKI'R. KONDAPI SPECIAL CHIEF SECRETARY TO GOVERNMENT

To
The Member Secretary, A.P.Pollution Control Board, Hyderabad.
The Director of Printing and Stationery and Stores Purchase, Hyderabad.

(He is requested to publish the Extraordinary issue of A.P.Gazette and supply 100 copies of the Gazette Notification soon after its publication).

Copy to:

The Principal Secretary to Govt., Industries & Commerce Department. The Vice-Chairman and Managing Director, State Finance Corporation, Hyderabad. The Secretary to Govt., of India, MOEF, New Delhi. The Central Pollution Control Board, Arjuna Nagar, New Delhi. The Law (B) Department.

// FORWARDED BY ORDER //

Sd/-SECTION OFFICER

GOVERNMENT OF ANDHARA PRADESH ABSTRACT

The Water (Prevention and Control of Pollution) Act,1974 - Andhra Pradesh Water (Prevention and Control of Pollution) Rules,1976 - Amendment to Rule - Notification - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENV) DEPARTMENT

GO.Ms.No.113

Dated: 9th December,2002 Read the following:

- 1. G.O.Ms.No.26, Environment, Science & Technology (Env) Department, dated.19.4.1994.
- 2. G.O.Ms.No.1, Environment, Science & Technology (Env) Department, dated, 23,1,1995.
- 3. G.O.Ms.No.80, Energy, Forests, Environment, Science & Technology (Env) Department, dated.22.5.1996.
- G.O.Ms.No.85, Environment, Forests, Science & Technology (Env) Department, dated,22.9.2001
- From the Member Secretary, Andhra Pradesh Pollution Control Board, D.O.Lr.No.19/PCB/CFE/DG Set / 2000-1385, dated 11.10.2002.
- From the Member Secretary, Andhra Pradesh Pollution Control Board, D.O.Lr.No.19/PCB/CFE/DG Set / 2000-1737, dated 16.11.2002.

ORDER:

In pursuance of the Board Resolution No.1507, dated 16.11.2002, communicated in the D.O. letters 5th and 6th read above, after careful examination of the proposal of Andhra Pradesh Pollution Control Board, the Government hereby decide to amend the Andhra Pradesh Water (Prevention and Control of Pollution) Rules, 1976.

The following Notification will be published in the next extra-ordinary issue of the Andhra Pradesh Gazette.

NOTIFICATION

In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No.6 of 1974) the Government of Andhra Pradesh after consultation with the State Pollution Control Board, hereby make the following amendment to the Andhra Pradesh Water (Prevention and Control of Pollution) Rules, 1976 issued in G.O.Ms.No. 559, Housing, Municipal Administration and Urban Development Department, dated the 4th December, 1976 as subsequently amended from time to time.

AMENDMENT

In the said Rules, after Rule 32- A, the following shall be inserted namely:-

1) "32 - B. The Information Technology Industry / Information Technology Infrastructure / Telecommunication Companies installing Diesel Generator sets shall also make an application to the Andhra Pradesh Pollution Control Board, Hyderabad in Form XIII (B) for the purpose specified in rule 32. The State Board shall issue acknowledgement, which would serve the purpose of Consent and there is no need for the industry to obtain periodical renewal of consent till such time that a unit modifies / changes its line of activity and/or increases the existing Diesel Generator set capacity. Such application shall be accompanied by such fees specified by the State Board. The State Board may conduct random checks

and or call for information from any of these units and issue a formal consent order prescribing suitable standards / conditions as deemed fit by the State Board or withdraw the acknowledgement already issued as the case may be.

2) In the Schedule - Lafter Form XIII (A), the following shall be inserted namely:-

"FORM - XIII (B) (see rule 32 - B)

ANDHRA PRADESH POLLUTION CONTROL BOARD HUDA COMPLEX, MAITRIVANAM, 2ND FLOOR, S.R.NAGAR, HYDRABAD - 38.

APPLICATION form for Information Technology Industry / Information Technology Infrastructure / Telecommunication companies for consent for establishment / consent for operation required under sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974 and sections 21 and 22 of Air (Prevention and Control of Pollution) Act, 1981 (Central Act No.14 of 1981).

(TO BE SUBMITTED IN TRIPLICATE)

1.	GENERAL		,
1.	Name, designation, office Addr with telephone No, Fax no, e-mai the applicant / occupier /indus institution.	il of	
1.2	Investment of the D.G.Set (s) Rs. (i.e. cost of DG set, Chimney, no enclosures)	: ise	
2.	LINE OF ACTIVITY	:	IT industry/IT Infrastructures / Telecommunication companies
3.	LOCATION (s)	:	
3.1	R.S.No (s) Village (s	s)	Mandal (s)
			. District(s)
	State		
3.2	Specify the proposed location		
4	WATER POLLUTION		
4.1 4.2	Source of water for the industry Daily water consumption Domestic (In Kilo Liters)	:	
4.2	Daily waste water discharge		
	Domestic (In Kilo Liters)		
4.4	Proposed effluent treatment facilities	•	
4.5	Point of disposal		

5 AIR POLLUTION

- 5.1 Details of DG set (s) with capacity in : KVA
 - a) Fuel (litre / hr)
 - b) Stack height in mts
 - from ground level
 - above the shed / roof
 - Noise Pollution Control measures
- Note: i) The minimum stack height shall be calculated based on the following formula i.e. as per Central Pollution Control Board guidelines.

H = h+0.2 VKVA

H = height of stack in meters.

h = height of the building in meters, where D.G. set is installed.

KVA = Total generator capacity.

ii) Suitable acoustic enclosures to the DG set shall be provided to meet the following ambient air quality standards.

Area	Category of Area/	Limits in dB(A) Leg							
Code	Zone	Day time	Night Time						
(A)	Industrial area	75	70						
(B)	Commercial area	65	55						
(C)	Residential area	55	45						
(D)	Silance Zone	50	40						

6 DECLARATION:

- 6.1 I / We further declare that the information furnished in the application / appendicesed plans is correct to the best of my knowledge.
- 6.2 I / We hereby agree to abide that in case of change in line of activity / capacity of DG set, a fresh application for consent shall be made and until such consent is granted, no change shall be made.
- 6.3 I / We hereby agree to provide stack height and acoustic enclosure(s) to the DG set(s) as furnished in the application.

6.4	I / We hereby undertake to ful time to time.	rnish any oth	ner information called by the Board from
	Encl.; (1) Site plan (2) Location plan		•
Plac	CB		Signature of promoter or authorized
	9		person in ink
Encl	l.: As above	•	711.00 (1104) (1104)
	•	; ;	(Name in Block leiters)
			Designation"
2. F E C 3. T 4. T 5. T	The Member Secretary, Andhra The Commissioner of Printin Tyderabad (with a request Extraordinary Issue of Andhra Bazette notification soon after The Principal Secretary to Gove The Commissioner of Industrie The Secretary, IT & Communication	a Pradesh P ig, Statione to publish Pradesh G its publicat ernment, Inc s, Chiragali ations Depa vernment, i	dustry & Commerce Department. Lane, Abids, Hyderabad. rtment. Municipal Administration & Urban
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i. Pi i. P. 0. La	rincipal Secretary to Chief Min .S. to M (F&E), Andhra Pradesl aw (B) Department, Andhra Pra F/SC	h Secretaria	it, Hyderabad. etariat, Hyderabad.
	// forwa	arded by or	der//

Sd/-SECTION OFFICER(FAC)

LATEST AMENDMENTS

 Amendment to the Andhra Pradesh Water (Prevention and Control of Pollution) Rules, 1976.

[G.O.Ms.No.113, Environment, Forests, Science & Technology (Env.),

dated 9.12.2002.]

In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974), the Government of Andhra Pradesh after consultation with the State Pollution Control Board, hereby make the following arrendment to the Andhra Pradesh Water (Prevention and Control of Pollution) Rules, 1976 issued in G.O.Ms.No.559, Housing, Municipal Administration and Urban Development Department, dated the 4th December, 1976 as subsequently amended from time is time.

AMENDMENTS

In the said rules, after Rule 32-A, the following shall be inserted, namely:-

- (1) "32-B. The Information Technology Industry/Information Technology Infrastructure/Telecommunication Companies installing Diesel Generator sets shall also make an application to the Andria Pradesh Pollution Control Board, Hyderabad in Form XIII (B) for the purpose specified in Rule 32. The State Board shall issue acknowledgement, which would serve the purpose of consent and there is no need for the industry to obtain periodical renewal of consent till such time that a unit modifies/changes its line of activity and/or increases the existing Diesel Generators set capacity. Such application shall be accompanied by such fees specified by the State Board. The State Board may conduct random checks and or call for information from any of these units and issue a formal consent order prescribing suitable standards/conditions as deemed fit by the State Board or withdraw the acknowledgement already issued as the case may be".
- (2) In the Schedule-I after Form XIII/(A) the following shall be inserted, namely:—

"Form-XIII (B)

(See Rule 32-B)

Andhra Pradesh Pollution Control Board HUDA Complex, Maitrivaram, 2nd Floor, S.R. Nagar, Hyderabad-38.

Application form for Information Technology Industry/Information Technology Infrastructure/Telecommunication Companies for consent for establishment/consent for operation required under Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974 and Sections 21 and 22 of Air (Prevention and Control of Pollution) Act, 1981 (Central Act No. 14 of 1981).

(To be submitted in Triplicate)

- 1. General
- 1.1 Name, designation, office Address with telephone No., Fax No., e-mail of the applicant/occupier/industry/institution.
- 1.2 Investment of the D.G. set(s) Rs.:
 (i.e. cost of DG set, Chimney, noise enclosures)
- 2. Line of Activity

IT Industry/Infrastructures/
Telecommunication companies

- 3. Location(s):
- 3.1 R.S.No.(s) Village(s)...... Mandal(s)...... Municipality(s) District(s)....... State...........
- 3.2 Specify the proposed location:
- 4. Water Pollution:
- 4.1 Source of water for the industry:
- 4.2 Daily water consumption dornestic (in Kilo Liters):
- 4.3 Daily waste water discharge domestic (in Kilo Liters):
- 4.4 Proposed effluent treatment facilities :
- 4.5 Point of disposal
- 5. Air Pollution:
- 5.1 Details of DG set(s) with capacity in KVA:
 - (a) Fuel (liter/hr)

- (b) Stack height in mits
- from ground level
- above the shed/roof
- (c) Noise Pollution Control measures
- Note:-- (i) The minimum stack height shall be calculated based on the following formula i.e. as per Central Pollution Control Board guidelines.

 $H = h + 0.2 \sqrt{KVA}$

H = height of stack in meters.

h = height of the building in meters, where D.G. set is installed KVA = Total generator capacity

(ii) Suitable acoustic enclosures to the D.G. set shall be provided to meet the following ambient air quality standards.

Area Category o code Area/Zone	f	Limit	sin dB(A) Leq
(A) Industrial area, (B) Commercial area, (C) Residential area, (D) Silence Zone		Day Time 75 65 55	Night Time 70 55 45

6. Declaration:

- 6.1 TI/We further declare that the information furnished in the application/appendicesed plans is correct to the best of my knowledge.
- 6.2 I/We hereby agree to abide that in case of change in line of activity/ capacity of DG set, a fresh application for consent shall be made and until such consent is granted, no change shall be made.
- 6.3 I/We hereby agree to provide stack height and acoustic enclosure(s) to the DG set(s) as furnished in the application.
- 6.4 I/We hereby undertake to furnish any other information called by the Board from time to time.

Encl: (1) Site Plan

(2) Location Plan

PlaceDateEncl: As above	Signature of promoter or authorized person in ink
	(Name in Block letters)





ఆంధ్ర ప్రదేశ్ రాజ ప్రత్రము

THE ANDHRA PRADESH GAZETTE

S-1

ACCEDERADAD, PROPERTY, DECEMBER 18, 1997.

Part I Notifications by Government, Heads of Departments and other Officers

CONTENTS

NOTIFICATIONS BY GOVERNMENT

Tego

ENVIRONMENT. FORESTS, SCIENCE AND TECHNOLOGY DEPARTMENT.

HEALTS, MEDICAL AND PARTIE.
WELFARE DEPARTMENT.

(<u>Realth:</u>

Dr. V. Ajaya Chandra CAS., MPHC., Katrenikona. East Godavari District Ramovad

.

CATTON (CATION (

Revision of Consent (se for Establishment and operation/ ronewal of industrial units under water and Air Follution Control Acts by Andhra Pradesh Pollution Control Board.

TEMERAL ADMINISTRATION
DEPARTMENT

(Special-A)

NOTIFICATION-

Deputation of Sri K. Rajaswar Rao, T.A.S. (R.R. 86) of -Manipur - Tripura Cadre to A.P. Cadre. .

from Service.

NOTIFICATIONS:

or (MRS) G. Vidya Rani. formerly medical Officer PMC, Alzir, Nalgonda Dist.

Show Cause Notice issued to Dr. P. Gowri Sb(nker, formerly Medical Officer, PMC, Manthami, Karimmagar Dist:

2095

Show Cause Notice issued to

Dist. 2095-205

2096

((PI-i))

PI/16-12-97/15

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

ENVIRONMENT, POWESTS, SCIENCE AND TECHNILOGY DESARIMENT

(Environment)

REVISION OF LEVY OF CONSENT FEE FOR TETRELISHMENT AND OFERATION/RENEWAL OF INDUSTRIAL AND AIR POLLUTION CONTROL ACTS (ACT. 1941) HY ANDRYA PRADESU FOLLUTION CONTROL HOARD

[G.O.Ms.Mo. 157, Environment, Porests, Science and Technology (Env.), 22pd Movember, 1997.]

≝o. 99

In exercise of the powers conferred under section 64 read with sub-section (2), of section 25 of the Water (Prevention and Control of Pollution) Act. 1974 (Contral Act 6 of 1974) and section 54 read with sub-section (2) of action 21 of the Air (Prevention and Control of Pollution) Act. 1981 (Central Act 14 of 1981) and in Supersession of the orders issued in S.O.Ma.No. 28, Environment, Science and Technology Department, Gated the 25th April, 1994,

the Government after consultation with Andhrs Pradesh Pollution Control Board hereby make the following notification to charge consent fee for Errablishment (NOC) and Consent fee for operation/renewal of Industrial Units etc. by the Andhra Pradesh Pollution Control Soard.

- i. The rates of consent fee for establishment are as detailed in-Annexure-I to this notification.
- Il The rates of consent fee for opera--ion/renewal, are as detailed in Annexure-II to this notification.
- III. The rates of consent fee for establishment and operation/renewal to local bodies under provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, and the cost of consent application form will be as detailed in Amberure-III to this notification.
- 2. The revised rates of consent for by the lodustries shall come into force from the date of publication of the notification.

[2091]

GOVERNMENT OF MARIEN PROPERTY

ESVIRONME, T, FOLDETS, COIENCERTECHROLOGY (D.V) DEPERTHENT

G.O.Ma.No.157

Dated 22nd November, 1997 Read the following:-

- 1. G.O.Ms. No. 20; ESQT (Env) Dept., dt. 25:4.94 as amended in G.O.Ms. No. 51, EDQT (Env) Dept., dt. 6.10.94.
- 2. From M.J., AFFCU., Lr.No.hPPCD, Accts/Consent/ 97-7641, dt.29_1J.1997.

ORDER ;...

In the Covernment order 1st read above, the Covernment have prescribed the rates of Comment for for Establishment and Comment for Content than the Lord Research of Content of Content of Content of the Pollution Units etc.

Now, on the recommendation, of the Pollution Control Board, the Covernment have decided to revise the present consent fee for Establishment and Consent fee for Operation, Renewal.

12. Accordingly, the following notification will be published in the next issue of A.P. Gazettee:

HOTEFICATION.

In exercise of the poers conforfed under section 64 read with sub-section (2), or section 25 of the fater (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) and section 54 read with sub-section (2) of section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981) and in supersession of the orders issued in U.O.Ms.no.28, Environment, Science & Technology Department, dated the 35th April, 1994, the Government after consultation with Andhra Pracesh Pollution to Charge consent fee for Establishment (LLL And Consent fee for operation, renewal of Industrial Units etc. by the Andhra Pracesh Pollution Control Loard.

- I. The rates of consent fee for establi inment ore as detailed in American to this hoti-fication.
- II. The lapes of consent for for operation renewal are as detailed in impax-ll to this notification.
- The rates of consent fee for establichment and operation, a month to local Louise under provisions of the water (drovention and confirol of Pollution, act, 1974 and air (Prevention and Control of Pollution) act, 1981 and the cost of consent application form will be as detailed in Annex-III to this notification.
- The revisco rate. or consent fee by the industries

shall come into force from the date of publication of the notification.

(BY ORDER ALD IN THE NAME OF THE COVERNOR OF ALBERT PRADESH)

Cook Burrich Crime OFFICE CHILL ORCHETARY TO GOVERNIENT

ape wenter secretary. A.P. Pollution Control woard, Нуйегарар.

The Commissioner of Exinting & Otationery and stores Europase, Myderabad with a request to publish the notification in the next issue Capy to:

all Collectors.

The Industries & Commerce Desartment.
The Municipal Administration & orben Development

The Commissioner of Inchestries, Hy. rabad.

The Danaging Director, LPC., Dyderabad.
The Danaging Director, LPC., Dyderabad.
The Secretary to Govt. of India, Ministry of Environment & Forests, Paryavaran Chavan, Lodi Road, COO Complex, New Leihi.

The Chairman, Cantral rollucion Control Lourd, wew rein.

The pirector of Thformation and Public Relations,

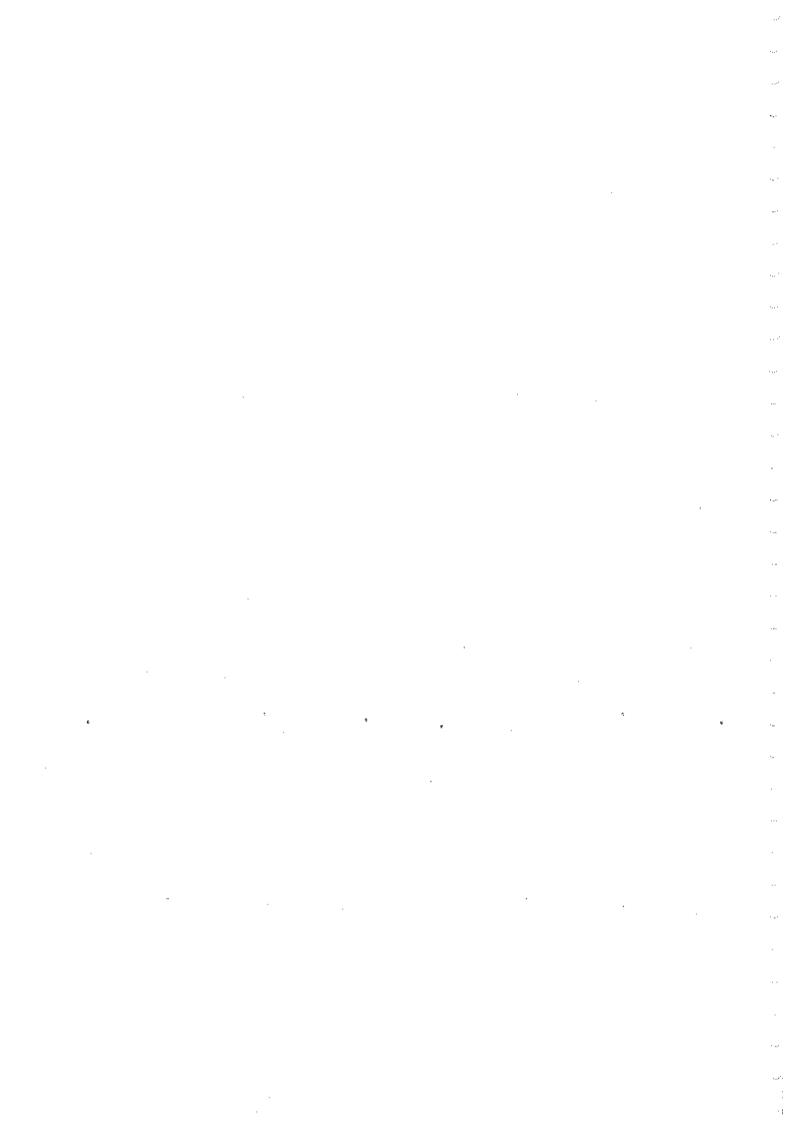
The Commissioner of Municipal Administration. The Constiny Cell of Law Department. W/SC.50.

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Note: Consent for Operation/Cenenal fee has the basid anneally under Mater Act, 1911 and Air Not. 1991 squaractly set by the Act of Section 1997 of Section 19

GOVERNMENT OF TELANGANA ABSTRACT

EFS&T Department - Withdrawal of the powers delegated to GM, DICs to issue acknowledgment from pollution angle to SSI units, other than 66 categories of polluting SSI units - orders - issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENV) DEPARTMENT

G.O.MS.No. 66

Dated: 29-10-2016 Read the following:-

- GOs issued by the State Government on polluting SSI units i.e. G.O.Ms. Nos 26 & 27, dated: 19.04.1994, G.O.Msl.No.1 & 2 dated: 23.01.1995. G.O.Ms. Nos.80 & 61 dated: 22.05.1996 G.O.Ms.Nos.85 & 86 dated: 22.09.2001 and G.O.Ms. No.23 & 24 dated: 22.02.2007.
- Circular Memo No.94/TSPCB/Categorization/HO/2016-93, dated: 16.04.2016.
- Director of Industries Lr.No.12-2014-1782/TS-iPASS/TSPCB /2016, dated:28.07.2016
- From MS,TSPCB, Lr.No.94/TSPCB/categorization/HO/ 2016-1305, dated.26.08.2016.

ORDER:

In his letter 3rd read above, the Member Secretary, Telangana State Pollution Control Board has informed the State Government earlier issued G.Os for identification of polluted Industries in SSI units other than those polluting units exempted from obtaining regular consents of the Board. Powers were delegated to the General Managers of District Industries Centers to issue Acknowledgement from pollution angle to the SSI units other than the identified polluting SSI units on behalf of Pollution Control Board which would serve the purpose of consent of the Board. The Member Secretary, Telangana State Pollution Control Board has therefore, requested to withdraw the powers delegated to GM, DICs to issue acknowledgement from pollution angle to SSI units other than 66 categories of Polluting SSI units in the state.

- 2. In their Circular memo 2nd read above, the Telangana State Pollution Control Board has issued certain instructions as per the Central Pollution Control Board directions under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1981 regarding harmonization of classification of industrial sectors under Red/Green/ White Categories instructions:
- 3. Government after careful examination of the above proposal of the Member Secretary, Telangana State Pollution Control Board, hereby withdraw the powers delegated to GM, DICs to issue acknowledgement from pollution angle to SSI units in respect of the SSI units other than the 66 categories of polluted SSI units listed in the GO's 1st read above.
- 4. The Member Secretary, Telangana State Pollution Control Board shall take necessary further action, accordingly.

(BY ORDER AND IN THE NAME OF GOVERNOR OF TELANGANA)

5.R. MEENA PRINCIPAL SECRETARY TO GOVERNMENT

To The Member Secretary, Telangana State Pollution Control Board.

P.T.O

<u>Conv. to</u>
The Director of Industries, Government of Telangana, Chirag Ali Lane,

The Vice Charmin and Managing Director, State Finance Corporation, Hyderabad.

The Secretary to Government of India, Ministry of Environment and Forests,

The Law(B) Department. SF/SC.

//FORWARDED :: SY ORDER//

SECTION OFFICER



Telangana State Pollution Control Board - Fee payable to Telangasal Billion Pollution Control Board in respect of analysis for various Analytical parameters and sampling charges for the Water, Waste water, Soil, Hazardous Waste, Air/Fugitive Emissions, Source Emission, Noise Monitoring, Auto Exhaust Monitoring and Ambient Air Quality Monitoring - Notification - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (Env) DEPARTMENT

G.O.Ms.No. 26

Dated: 04-06-2015 Read the following:

1. Central Pollution Control Board Notification No.Legal/42(3)/87, Dt.15-06-2008.

2. From the M.S., TSPCB, Lr.No.076/TSPCB/LAB/ JSO/2014-468, Dt.24-12-2014.

ORDER:

The Member Secretary, Telangana State Pollution Control Board vide reference second read above has informed that till now the laboratories of Pollution Control Board have been collecting fee in respect of analysis for various analytical parameters and sampling charges as per the G.O.Ms.No.111, Dt.16-10-2007 issued by the erstwhile Government of Andhra Pradesh. The Central Pollution Control Board has revised the analysis charges vide notification first read above and the same is being followed by the Central Pollution Control Board for collection of analysis charges.

The Member Secretary, Telangana State Pollution Control Board has further stated that after bifurcation of the State, there is need of issue of G.O. for sampling and analysis charges for various parameters available with Telangana State Pollution Control Board. Accordingly, the Board In its 1st meeting held on 18-02-2015 vide Resolution No.20 have approved the revision of fee payable to Telangana State Pollution Control Board in respect of analysis for various analytical parameters, on par with the Central Pollution Control Board rates. The Member Secretary, Telangana State Pollution Control Board has therefore requested to issue necessary notification in the matter.

Government, after careful examination of the matter, accept the proposal of the Member Secretary, Telangana State Pollution Control Board for enhancement of fee payable to Telangana State Pollution Control Board in respect of analysis charges and hereby issue the following notification which

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shall be published in the Extraordinary issue of the Telangana Gazette, Dt.04-06-2015.

NOTIFICATION .

In exercise of powers conferred under sub-section (2) of Section 52 of the Water (Prevention and Control of Pollution) Act, 1974 read with the rule 28 of the Telangana State Water (Prevention and Control of Pollution) Rules, 1976 and sub-section (2) of section 28 of the Air (Prevention and Control of Pollution) Act, 1981 read with Rule 34 of the Telangana State Air (Prevention and Control of Pollution) Rules, 1982, the Governor of Telangana hereby authorize the Telangana State Pollution Control Board to collect the fee in respect of analysis for various analytical parameters and sampling charges for the water, waste water, soil, hazardous waste, air/fugitive emissions, source emission, noise monitoring, auto exhaust monitoring and ambient air quality monitoring as per the price list Annexed to this Notification as per the prevailing rates of Central Pollution Control Board, subject to revision in rates from time to time.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

RAJESHWAR TIWARI PRINCIPAL SECRETARY TO GOVERNMENT

The Member Secretary, Telangana State Pollution Control Board, Hyderabad (we)

The Commissioner, Printing, Stationery & Stores Purchase (Printing Wing) Telangana State, Hyderabad (we) (with a request to publish the Notification in the Telangana Gazette Extraordinary, Dt.04-06-2015.

Copy to:

The Secretary, GOI, Min. of EF&CC, New Delhi.

The Member Secretary, Central Pollution Control Board, New Deihi (we)

The Law (D) Department, Govt. of Telangana, Hyderabad.

The Inf. & Tech. Dept., Govt. of Telangana, Hyderabad (with a request to keep the Notification on web-site)

Sf/Sc

// FORWARDED :: BY ORDER //

ANNEXURE

(G.O.Ms.No. 26, EFS&T (Env.) Dept., Dt.04-06-2015)

SCHEDULE OF SAMPLING AND ANALYSIS CHARGES

A. SAMPLING CHARGES

Sampling charges for ambient air / fugitive emission samples:

S.No.	Type of sampling	Charges in Rs.
1.	Air monitoring:	
	Sampling (upto each 8 hrs.) for suspended particulate matter and gaseous pollutants.	2000.00
	Sampling (24 hrs.) for suspended particulate matter and gaseous pollutants.	6000.00
	c. Sampling of volatile organic compounds (VOCs) benzene, toluene, xylene	2000.00
	d. Sampling of polyarornatic hydrocarbons (PAHs)	2500.00

Note: (i). Transportation charges will be separate on actuals.

(ii). Sample analysis charges of respective parameters will be extra as per list.

ii. Source emission monitoring / sampling charges:

11,			
		Type of sampling	Charges in Rs.
	a .	Sampling / measurement of velocity, flow rate, temp, and molecular weight of flue gas (each specific location / each sample in duplicate for the mentioned parameter)	5500.00
	b.	Sampling of SO2 / NO2	2000.00
IAAA-TF-		Sampling of PAHs	3000.00
	ď.	Sampling of VOCs / BTX	3500.00

Note: (i). Transportation charges will be separate on actuals.

(ii). Sample analysis charges of respective parameters will be extra as per list.

iii. Noise monitoring:

111	
Type of sampling	Charges in Rs.
First monitoring	4000.00
Each subsequent monitoring within same premises	2000.00
For 08 hours continuous monitoring or more	10,000.00

Note: (i). Transportation charges will be separate on actuals.

(ii). Sample analysis charges of respective parameters will be extra as per list.

iv. Sampling charges for water and wastewater samples:

S.No.	Type of sampling	Charges in Rs.
1.	Grab sampling:	14.3.
	Grab sampling / sample / place For every additional grab sampling at same point	550.00
2.	Composite sampling:	250.00
	1. Composite sampling / source / place upto 8 hrs. - do - upto 16 hrs - do - upto 24 hrs	1000.00 2000.00 3000.00
	For every additional composite sampling / same place but different source – upto 8 hrs. - do - upto 16 hrs. - do - upto 24 hrs.	550,00 1100.00 1650.00
3.	Flow rate measurement / source - once - do every additional	400.00 150.00

Note: (i). Transportation charges will be separate on actuals.

(ii). Sample analysis charges of respective parameters will be extra as per list.

v. Sampling charges for Soil samples:

Type of sampling	Charges in	
Grab sampling / sample / place	Rs. 600.00	
For additional grab sampling / same place	300.00	
M-4- 15 T		

Note: (i). Transportation charges will be separate on actuals.

(ii). Sample analysis charges of respective parameters will be extra as per list.

vi. Hazardous waste sample collection charges at the premises of industry / import site / disposal site:

7.00	
Type of sampling	Charges in
Integrated sample collection charges	Rs.
	1000.00

Note: (i). Transportation charges will be separate on actuals.

(ii). Sample analysis charges of respective parameters will be extra as per list.

B. ANALYSIS CHARGES:

1. Analysis charges of ambient Air / Fugitive Emission samples:

S.No.	Parameters (Air)	Charges in Rs.
1.	Ammonia	600.00
2.	Analysis using dragger (per tube)	. 400.00
3.	Benzene Toluene Xylene (BTX)	1000.00
4.	Carbon monoxide	600.00
5.	Chlorine	600.00
6.	Fluoride (gaseous)	600.00
7.	Fluoride (particulate)	600.00
8.	Hydrogen chloride	600,00
9.	Hydrogen sulphide	600.00
10.	Lead & other metals (per metal)	As mentioned in respective group of clause 5
11.	NO ₂	600.00
12.	Ozone	1000.00
13.	Poly Aromatic Hydrocarbons (PAHs)	As mentioned in respective group of clause 5
14.	Suspended Particulate Matter (SPM)	600.00
15.	Particulate Matter (PM _{2.5})	1000.00
16.	Respirable Suspended Particulate Matter (PM10)	600.00
17.	Sulphur dioxide	600.00
18,	Volatile organic carbon	2000.00
	Trace metals on air filter paper using EDXRF Aluminium, antimony, arsenic, barium, bromine, cadmium, calcium, cesium, chlorine, chromium, cobalt, copper, gallium, germanium, gold, iodine, iron, lanthanum, lead, magnesium, manganese, molybdenum, nickel, palladium, phosphorous, potassium, rubidium, rutherfordium, selenium, silicon, silver, sodium, strontium, sulphur, tellurium, tin, titanium, tungsten, vanadium, Ytterbium and zinc	3000.00 per filter paper -
20.	Water extractable ions in air particulate matter using ion chromatograph (IC) i. Processing / pretreatment charge per sample (filter paper) ii. Cations (Na ⁺ , NH ₄ ⁺ , K ⁺ , Ca ⁺⁺ , Mg ⁺⁺) and Anions (F ⁻ , Br ⁻ , Cl ⁻ , NO ₃ ⁻ , NO ₂ ⁻ , SO ₄ ⁻ & PO4 ⁻)	300.00 1200.00 (for 12 ions)
21.	Organic and elemental carbon (OC/EC) on quartz filter paper	2000.00

2. Analysis charges for Source Emission parameters:

S.No.	Parameters	Charges in Rs.
1.	Acid mist	6D0.00
2.	Ammonia	600.00
3.	Carbon monoxide	600.00
4	Chlorine	600.00
5.	Fluoride (Gaseous)	600.00
6.	Fluorides (particulate)	600.00
7.	Hydrogen chloride	600.00
8.	Hydrogen sulphide	600.00
9.	Oxídes of nitrogen	600.00
10.	Oxygen	500.00
11.	Polycyclic Aromatic Hydrocarbons (particulate)	As mentioned in respective group of clause 5
12.	Suspended particulate matter	600.00
13,	Sulphur dioxide	600.00
14.	Benzene Toluene Xylene (BTX)	1500.00
15.	Volatile organic compounds (VOCs)	3000.00

3. Ambient Air Quality Monitoring using on-line monitoring instruments by Mobile Van:

Parameters	Charges in Rs.
PM10, PM2.5, SO2, NOx, SPM, CO along with meteorological data viz., temperature, humidity, wind speed, wind direction	Rs.3,500/hour (Min. charges Rs.15,000/-) + Rs.50.00/km. run of the van for 24 hours monitoring

4. Auto Exhaust Monitoring – One time checking of vehicular exhaust:

Parameters		Charges in Rs.
Carbon Monoxide %		As per rate notified by
Hydrocarbon, PPM		Transport Department,
Smoke density, HSU	·	Hyderabad

5. Analysis charges of Water & Wastewater samples:

S.No.	Parameters	Charges in Rs.
	PHYSICAL PARAMETERS	
1.	Conductivity	60.00
2.	Odour	60.00
3.	Sludge volume index (S.V.I.)	200.00
<u> 4.</u>	Solids (dissolved)	100.00
5.	Solids (fixed) each	150.00
6.	Solids (volatile) each	150.00
7.	Suspended Solids	100.00
8.	Temperature	60.00
9.	Total solids	100.00
10.	Turbidity	60.00
11.	Velocity of flow (current meter)	200.00
12.	Velocity of flow (others)	550,00
1.5	CHEMICAL PARAMETERS	
13.	Acidity	100.00
14.	Alkalinity	100.00
15.	Ammonical Nitrogen	. 200.00
16.	Bicarbonate	100.00
17.	Biochemical Oxygen Demand (BOD)	600,00
18.	Bromide	100.00
19.	Calcium (titrimetric)	100.00
20	Carbon diexide	100.00
21.	Carbonate	100.00
22.	Chloride	100.0
23.	Chlorine Demand	200.0
24.	Chlorine Residual	100.00
25.	Chemical Oxygen Demand (COD)	350.0
26.	Colour	60.0
27.	Cyanide	350.0
28.	Detergents	500.0
29.	Dissolved oxygen	100.0
30.	Fluoride	200,0
31.	H, Acid	350.0
32.	Hardness (calcium)	100.0
33.	Hardness (total)	100.0
34.	lodide	100.0
35.	Nitrate Nitrogen	200.0
36.	Nitrite Nitrogen	200.0
37.	Percent sodium	600.0
38.	Permanganate value	200.0
39.	pH	60.0
40.	Phosphate (ortho)	200.0
41.	Phosphate (total)	350.0

S.No.	Parameters	Charges in Rs.
42.	Salinity	100.00
43.	Sodium Absorption Ratio (SAR)	600.00
44.	Settlable solids	100.00
45.	Sílica	200.00
46.	Sulphate	150.00
47.	Sulphide	200.00
48.	Total Kjeldahl Nitrogen (TKN)	350.00
49	Urea Nitrogen	350,00
50.	Cations (Naf, NH, +, K+, Ca++, Mg++) and Anions (F, Br,	1200,00
	Cl ⁻ , NO ₃ ⁻ , NO ₂ ⁻ , SO ₄ ⁻ & PO4) in surface and ground	for 12 ions
	water samples using ion chromatograph	
51.	Processing and pretreatment charges for sample	500.00
52.	Aluminium	300.00
53.	Antimony	300.00
54.	Arsenic	300.00
55.	Barium	300.00
56.	Beryllium	300.00
57.	Boron	300.00
58,	Cadmium	
59.	Chromium hexavalent	300.00
60.	Chromium total	200.00
<u>පි1.</u>	Cobalt	300.00
62.	Copper	300.00
63.	Iron	300.00
64.	Lead	300.00
65.	Magnesium	300.00
66,	Manganese	200.00
67.	Mercury (Processing & Analysis)	300.00
68.	Molybdenum	800.00
69.	Nickel	300.00
70.	Potassium	300.00
71.	Tip	200.00
72.	Selenium	300.00
73.	Silver	300.00
74	Sodium	300.00
74. 75.	Strontium	200,00
76.	Vanadium	300.00
77.	Zine	300.00
~		300.00
78.	Organo chiorine pesticides (OCPs)	7 747/4
79.	Processing / pretreatment charge per sample Aldrin	1000.00
		400.00
TT1VA /	Dicofol	400.00
	Dieldrin	400.00
	Endosulfan-I	400.00
33.	Endosulfan-II	400.00

enzene (HCB) or esphorous Pesticides (OPPs) pretreatment charge per sample	400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00
esphorous Pesticides (OPPs) pretreatment charge per sample	400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00 400.00
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/rethroids (SPs)	7700.00
pretreatment charge per sample	1000.00
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pretreatment charge per sample	400.00
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D.	400.00
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biencarineiri charge ber samble	400,00
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	in Aromatic Hydrocarbons (PAHs) pretreatment charge per sample de de de acene

S.No.	Parameters	Charges in Rs.
126.	Benzo(e)pyrene	400.00
127.	Benzo(g,h,i)perylene	400.00
128.	Benzo(k)fluoranthene	400.00
129.	Chrysene	400.00
130.	Dibenzo(a,h)anthracene	400.00
131.	Fluoranthene	400.00
132.	Fluorene	400.00
133.	Indeno(1,2,3-cd)pyrene	400.00
134.	Naphthalene	400,00
135.	Perylene	400.00
136.	Phenanthrene	400.00
137.	Pyrene	400.00
w-//mc.	Polychlorinated Biphenyls (PCBs)	
138.	Processing / pretreatment charge per sample	1000.00
139,	Aroclor 1232	400.00
140.	Aroclor 1242	400.00
141.	Aroclor 1248	400.00
142.	Aroclor 1254	7/4///
143.	Aroclor 1260	400.00
144	Aroclor 1262	400.00
/VII. N.W.	Tri Halo Methane (THM)	400.00
145.	Processing / pretreatment charge per sample	000.00
146.	Bromo dichioromethane	800.00
147.	Bromeform	400.00
148.	Chloroform	400,00
149.	Dibromo chloromethane	400.00
A10.U	Other organic parameter	400.00
150,	Adsorbable organic halogen (AOX)	-1-4-1
151.	Tannin / Lignin	2000.00
52,	Oil & Grease	350.00
53.	Phenol	200.00
54.	Total organic carbon (TOC)	200.00
55.	Volatile organic acids	500.00
1	BIOLOGICAL TEST	350.00
56.		
57.	Bacteriological sample collection	200.00
57,	Benthics organism identification & count (acch sample)	600.00
58.		
~	Benthics organism sample collection	1000.00
TO ANNOUNCE AND ADDRESS OF THE PARTY OF THE	Chlorophyll Estimation	600.00
TOTAL Trades	E Coll (MFT technique)	400.00
	E.Coli (MPN technique)	350.00
7117/6/2	aecal Coliform (MFT technique)	400.00
53.	aecal Coliform (MPN technique)	350.00
34. I	aecal Streptococci (MFT technique)	450.00
55. F	aecal Streptococci (MPN technique)	400.00

S.No.	Parameters	Charges in Rs.
166.	Plankton sample collection	250.00
167.	Plankton (phytoplankton) count	600.00
168.	Plankton (zpoplankton) count	600.00
169.	Standard Plate Count	200.00
170,	Total Coliform (MFT technique)	400.00
171.	Total Coliform (MPN technique)	350.00
172.	Total plate count	350.00
173.	Toxicological – Bio-assay (LC ₅₀)	2800.00
174.	Toxicological - Dimensionless toxicity Test	1600.00

Sampling charges for water and wastewater samples will be additional as per list, but subject to min. of Rs.500/- irrespective of number of samples. Transportation charges will be additional on actual basis. Note: (i).

(11)

Analysis charges of Soil samples	6.	Analysis	charges	of Soil	samples
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S.No.	Soll Parameters	Charges in Rs.
1.	Ammonia	300.00
2.	Bicarbonate	200.00
3.	Boron	400.00
4.	Calcium	150.00
5.	Calcium carbonate	350.00
6,	Cation Exchange capacity (CEC)	400,00
7.	Chloride	150.00
8.	Colour	100.00
9.	Electrical conductivity (EC)	100.00
10.	Exchangeable sodium percentage (ESP)	550.00
11.	Gypsum requirement	350,00
12.	H.Acid	400.00
		As mentioned in
13,	Heavy metal	respective group
	ALIMONIO COMO PORTO DE COMO PO	at Clause 5
14.	Trace metals on air filter paper using EDXRF Aluminium, antimony, arsenic, barium, bromine, cadmium, calcium, cesium, chlorine, chromium, cobalt, copper, gallium, germanium, gold, iodine, iron, lanthanum, lead, magnesium, manganese, molybdenum, nickel, palladium, phosphorous, potassium, rubidium, rutherfordium, selenium, silicon, silver, sodium, strontium, sulphur, tellurium, tin, titanium, tungsten, vanadium, Ytterbium and zinc	4000.00
15.	Magnesium	300.00
16,	Mechanical soil analysis (soil texture)	150.00
17.	Nitrate	300.00
18.	Nitrite	300.00
19,	Nitrogen available	350.00
20.	Organic carbon / matter (chemical method)	350.00
21.	Polycyclic aromatic hydrocarbons (PAHs)	As mentioned in respective group at Clause 5

S.No.	Soil Parameters	Charges in Rs.
22.	Debablasis	As mentioned in
£4.	Polychlorinated Biphenyls (PCBs)	respective group
		at Clause 5
23.	Pesticides (each)	As mentioned in
	. communes (can)	respective group
24.	pH	at Clause 5
25.	Phosphorous (available)	100.00
26.	Phosphate (ortho)	400.00
27.	Phosphate (total)	300,00
28.	Potash (available)	400.00
29.	Potassium	200.00
30.	SAR in soil extract	300.00
31.	Sodium	650.00
32.	Soil moisture	300.00
33,	Sulphate	100,00
34	Sulphur	200.00
35,	TKN	350.00
36	TOC	400.00
37.	Total water soluble salts	550.00
38.	Water holding capacity	200.00
Note: (i) Sampling share - 5 2	100.00

Note: (i). Sampling charges for soil samples shall be as per list.

(ii). Transportation charges will be additional on actual basis.

7. Analysis charges for Hazardous waste samples

S.No.	Parameters	
1	Preparation of Landout (Total of	Charges in Rs.
	Preparation of Leachate (TCLP extract / Water extract)	1000.00
2	Determination of various parameters in Leachate	As mentioned in
	various parameters in Leachate	respective group
3.	Flash point / ignitibility	at Clause 5
4.	Reactivity	550.00
5.	Corrosivity	550.00
6.	Measurement of toxicity	550,00
Part	- LC 60	7.00
	- Dimensionless toxicity	2800.00
7.	Total organic carbon	1600.00
8.	Adsorbable organic halogen (AOX)	500.00
	Theoreanic organic hatogen (AOX)	2000.00

8. AQC Participation Fees:- To be charged by TSPCB from recognized laboratories for analytical quality control exercise

	- distributed quarty control exercise	
S.No	Parameters	/m I.
1	Laboratories of Govt. / Semi Govt. / Public Sector	Charges in Rs.
	Undertaken / Autonomous bodies	10,000.00
<u> 2.</u>	Private sector laboratories	15,000,00